

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 90 OF 2021 (SZ)

IN THE MATTER OF:

Naveen Kumar Jalagam,
Telangana

....

Applicant(s)

Versus

State of Telangana & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)

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Place: Hyderabad

Date: 19-07-2021.

REPORT OF THE ENVIRONMENTAL ENGINEER, TSPCB, REGIONAL OFFICE, NALGONDA (RESPONDENT NO.2) IN O.A. NO. 90 OF 2021 FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI BY SRI JALAGAM NAVEEN KUMAR AGAINST THE POLLUTION PROBLEMS OF PARBOILED RICE MILLS LOCATED IN KOMARABANDA(V), KODAD(M), SURYAPET DISTRICT.

It is to submit that, Sri Jalagam Naveen Kumar, Komarabanda (V), Kodad (M), Suryapet District has filed O.A.No. 90 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by parboiled rice mills (11 Nos) located in the area.

In the petition, the main allegation of the petitioner is that the parboiled rice mills are causing enormous air and water pollution by emitting harmful pollutants as well as discharging untreated effluents which causes several health hazards to residents of surrounding areas. The petitioner prayer is that the Hon'ble Tribunal may please to direct Respondent Nos 1 to 3 to initiate stringent action against the Respondent rice mills, to take action against the erring industries for not obtaining Consents from the Board, for not providing effluents treatment plants and proper equipment to prevent the pollution etc,

The Hon'ble NGT vide order dated 08.04.2021 directed Telangana State Pollution Control Board (TSPCB) to submit status report regarding the allegations made in the application and if the units are functioning in spite of closure order issued in unauthorized manner to take action against them, also directed to conduct the soil as well as ground water analysis and also Ambient Air Quality test and submit the nature of damage caused to environment on account of past violations committed by the units and if the same is continuing in unauthorized manner then that may also be mentioned in the report. The case was posted for hearing on 21.05.2021. Subsequently, the case was heard by Hon'ble NGT on 21.06.2021 and directed the Respondents to file the reports on or before 22.07.2021 and posted the case on 22.07.2021.

In this regard, the status of the parboiled rice mills and action taken by the TSPCB is submitted as below:

1. It is to submit that there are 11 parboiled rice mills located in Komarabanda, Kodad Mandal of Suryapet District as follows:
 - i. M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District. **(R-4)**
 - ii. M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District. **(R-5)**
 - iii. M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District. **(R-6)**

- iv. M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District. **(R-7)**
 - v. M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill is, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. **(R-8)**
 - vi. M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District. **(R-9)**
 - vii. M/s. Sri Kanakamahalakshmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District. **(R-10)**
 - viii. M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District. **(R-11)**
 - ix. M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District. **(R-12)**
 - x. M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District. **(R-13)**
 - xi. M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. **(R-14)**
2. Kodad Town became a Municipality in the year 2011 and has population of 75,093 as per Census 2011.
 3. The said parboiled rice mills are established during the years 1990 to 2007 in Komarabanda Village in the outskirts of Kodad Town.
 4. In the last few years, Kodad Town has been expanded and Komarabanda village is merged in the Kodad Municipality.
 5. The Petitioner's colony KLR Avenue residential town ship has been established in the year 2009 at the outskirts and nearby to the parboiled rice mills cluster. The KLR Avenue town ship is having about 236 residential houses.
 6. The parboiled rice mills are located at a distance ranging from 150mtrs to 570mtrs from the colony in North-East, South-East and East side of the colony.
 7. Out of the 11 parboiled rice mills, one rice mill namely M/s. Kanakamahalakshmi Parboiled Rice Mill (Respondent No. 10) became sick and not in operation.
 8. Earlier, the Board received complaints from residents of the petitioners colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mills in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The

Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mills to comply.

9. Again, the Board officials inspected the Rice Mills and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the 10 Rice mills for non compliance of the Board directions.
10. Subsequently, the parboiled rice mills have submitted representation to the Board stating that corrective measures have been taken to control the pollution and requested for revocation of the Closure Orders. As the industries have upgraded Effluent Treatment Plant and Air Pollution Control Systems and also provided closed rooms for storage of husk and ash, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide Order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months.
11. All the parboiled rice mills have obtained Consent for Operation (CFO) under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and are operating with the valid consents of the Board.
12. In the meanwhile, the petitioner has filed the O.A. No.90 of 2021 in the Hon'ble National Green Tribunal.
13. In this regard, as per the directions of the Hon'ble NGT, the Board officials monitored the parboiled rice mills in the month of June'2021 by collecting the samples of Effluents, Soil, Ground water, Stack Emissions of the boilers and Ambient Air Quality within the premises of the rice mills and the Applicant's Colony.
14. The industry-wise status is enclosed as **Annexures - I to XI.**

Observations and Recommendations:

1. Out of the 11 Parboiled Rice Mills, 1 rice mill (M/s. Kanakamahalakshmi Parboiled Rice Mill – **R10**) became sick unit and not in operation. The industry-wise status is enclosed as **Annexures - I to XI.**
2. During the inspection of the Board Officials, 3 Rice Mills viz.,
 - (1). M/s. Sri Raghavendra Swamy Parboiled Rice Industry – **R12**;
 - (2). M/s. Sri Padmalaya Parboiled Rice Industry –**R11** and;
 - (3). M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill – **R8**,
 are not in operation due to Covid-19 infections to the staff / workers.

Another rice mill, M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd (**R4**) was also not in operation due to maintenance works of plant and machinery.

④

3. During the inspection, 5 rice mills are operating the parboiled activity viz.,

- (1). M/s. Sri Venkateshwara Rice Industries Pvt Ltd - **R5**;
- (2). M/s. Lakshmi Ganesh Parboiled Rice Industry - **R6**;
- (3). M/s. APR Rice Industry - **R7**;
- (4). M/s. Sri Venkata Lakshmi Parboiled Rice Mill - **R13**;
- (5). M/s. Sri Venkataramana Parboiled Modern Rice Mill - **R14**.

One rice mill M/s. Raja Rajeswari Parboiled Rice Industries – **R9** was operating Steamed Rice milling only and the parboiled activity was not in operation.

4. In the rice mills where the parboiled activity was in operation, the Board Officials have conducted the monitoring of Stack attached to the Boilers, AAQM of the industry and collected samples of effluents, soil and ground water in the industry premises.
5. In the rice mills which are not in operation, the Board officials collected ground water samples of the industry.
6. The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards IS 10500: 2012 - Drinking Water Specifications. As seen from the analysis results, all the ground water samples quality is within the standards.
7. The effluents samples analysis results indicates that the outlet of ETP samples values are within the standards.
8. The soil samples analysis results indicates that as per the Corrosivity, Reactivity, Ignitibility and Toxicity (CRIT) Criteria, the Soil samples are Non Hazardous in nature and no contamination of the soils was observed.
9. As seen from the analysis results of the stack monitoring conducted, the boiler stack emissions values of Suspended Particulate Matter (SPM) are within the standards of 115mg/Nm³.
10. As seen from the Ambient Air Quality Monitoring (AAQM) results of the monitoring conducted in the industry premises, the parameters of Respirable Suspended Particulate Matter (RSPM) values are exceeding the Standards of 100µg/m³. The higher levels of the AAQM results are observed to be due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions caused due to open storage of part of the husk and husk ash.
11. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to

comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh. The following directions are stipulated in the orders:

- a. The industry shall comply with all the CFO conditions issued by the Board.
- b. The industry shall regularly operate the ETP and the treated wastewater shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any wastewater outside the premises under any circumstances.
- c. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
- d. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
- e. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
- f. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
- g. The industry shall lay metal roads / CC roads within the premises within 3 months.
- h. The industry shall dispose the boiler ash to brick manufacturing industries.
- i. The industry shall maintain good housekeeping.
- j. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.

12. Monitoring conducted at KLR Avenue Colony:

The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well. During the monitoring, the wind direction was towards the rice mills away from the residential colony. The monitoring results are as follows:

(a) Analysis results of AAQ Monitoring conducted at KLR Colony: (Annexure – XII A)

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried on top of the Residential Building (Complainants) Plot No. 179, KLR Avenue.	66	4	20
Ambient Air Quality Standards		100	80	80

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Note: The AAQ monitoring results are within the National Ambient Air Quality Standards.

(b). Analysis results of Ground water sample is as follows: (Annexure – XII B)

Sample code	:	Sample details / collection point
2021-06619	:	Water sample collected from Bore well in the KLR Avenue Colony, near Venkateswara Swamy Temple.

S. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06619	
1	pH		4500-H ⁺ -B	6.62	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1392	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	838	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	10	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	290	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	430	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	76	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	58	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	236	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	23	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	9	45
13	Sodium	mg/L	3500-Na B	60	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.19	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	22.95	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.25	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards IS 10500: 2012 - Drinking Water Specifications. As seen from the analysis results, the ground water quality is within the standards.

It is submitted that the Board will monitor the industries regularly for the compliance towards air and water pollution control.

DATE: 09.07.2021

Place: NALGONDA.



ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

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The status of each individual rice mill is submitted as follows:

1) M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District (R-4):

1. The industry was established in the year 2001.
2. The industry is engaged in Parboiled Rice activity - 42 TPD capacity and obtained renewal of Consent for Operation (CFO) from the Board vide order dated 30.08.2017 with validity period upto 31.12.2021 (**Annexure – I A**).
3. Earlier, based on the complaints of the residents of colony, the industry was reviewed in the External Advisory Committee at TSPCB, Zonal Office, RC Puram and the Board issued Directions dated 08.07.2019.
4. The Board Officials inspected the industry on 14.06.2021. During the inspection, it was observed that the industry was not in operation and taken up maintenance works of the plant since 10.05.2021.
5. The industry has provided ETP consisting of Collection cum Equalization tank, Aeration tank & Settling tank for treatment of effluents.
6. The industry is having husk fired boiler of capacity 4 TPH and provided dust bunkers followed by Cyclone as APCE to control the stack emissions.
7. The industry has provided closed husk shed and ash shed for storage of husk and ash.
8. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda Officials inspected the industry on 14.06.2021. But could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) Analysis results of Ground water sample are as follows (Annexure – I B):

Sample code	Sample details / collection point
2021-06617	Water sample collected from Bore well, which is located near husk shed within the industry premises.

S. No	Parameter	Units	Method No	Results 06617	Standards as per IS 10500 : 2012 Permissible Limit
1	pH		4500-H ⁺ -B	6.66	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1542	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	17	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	940	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	4	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	268	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	440	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	86	200

(9)

9	Magnesium as Mg^{2+}	mg/L	3500-Mg B	55	100
10	Chlorides as Cl^-	mg/L	4500 Cl^- B	244	1000
11	Sulphates as SO_4^{-2}	mg/L	4500- SO_4^{-2}	22	400
12	Nitrates as NO_3^-	mg/L	4500-B- NO_3^- B	10	45
13	Sodium	mg/L	3500-Na B	79	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F^-	mg/L	4500- F^- C	1.84	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.71	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.63	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

Remarks:

1. The industry was not in operation since 10.05.2021 due to maintenance. Hence, effluent, Soil, Stack, Ambient Air Quality (AAQ) Monitoring could not be carried out. The monitoring would be carried out as and when the industry starts operation.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – I C)**.

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Annexure-IA

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TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy Dist - 502 032
Phone : 08455 280477, website: tspcb.org

Dist - 502 032
తెలంగాణ ప్రభుత్వం
పారిశుధ్య నియంత్రణ మండలి,
(పారిశుధ్య నియంత్రణ, నల్లగొండ.)
08 SEP 2017
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE 12/9/2017

CONSENT & AUTHORIZATION ORDER RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE 12/9/2017

Consent Order No: TSPCB/ZO/RCP/NLG-564/CFO/2017-1328 Date: 30.08.2017.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy.No. 185/5, Komarabanda (V), Kodad (M),
Suryapet District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washings, Cooling and Boiler Feed	40 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease- 10.
2	Domestic	0.5 KLD	Septic tank followed by soak pit	-

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Husk fired boiler of capacity 4 TPH	---
2	Attached to DG Set of capacity 250 KVA	---

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/564/HWM/2017-1329
Date: 30.08.2017.
2. The Occupier of, M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste namely.

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	10 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Parboiled Rice	42 TPD
	By-Products	
2.	Rice bran	3 TPD
3.	Broken rice	3 TPD
4.	Husk	12 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of December, 2021.

Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy.No. 185/5, Komarabanda (V), Kodad (M),
Suryapet District.

Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to SEE (Cess), TSPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and with a direction to inspect the industry for verification of ETP, & APC equipments performance and submit a report along with analysis reports of stack, AAQM, inlet & outlet of ETP, if any.

JOINT CHIEF ENVIRONMENTAL ENGINEER



SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the

notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licensing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.

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- b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
- c) Batteries (Management & Handling) Rules, 2001.
- d) E-Waste (Management & Handling) Rules, 2016.
- e) Plastic Waste (Management & Handling) Rules, 2016.

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions, or stipulate any additional conditions including revocation, of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	39.0 KLD
2.	Boiler Feed	5.0 KLD
3.	Domestic	1.0 KLD
Total:		45.0 KLD

- 2) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 4) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 5) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.

- 6) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 7) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 8) The industry shall regularly operate Air Pollution Control Equipment i.e., Multi Cyclone dust collector provided to the husk fired boiler of capacity 4 TPH.
- 9) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall be used as a manure in the industry premises.
- 10) The industry shall regularly carry out water sprinkling to control fugitive dust emissions.
- 11) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 12) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.
- 13) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 14) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 15) The industry shall file the water cess returns in Form - 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.
- 16) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for green belt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 17) Qualified technical man power shall be employed to operate the ETP.
- 18) The industry shall take all precautionary and safety measures during process operations.
- 19) The industry shall maintain good house keeping within the plant premises.
- 20) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.

- iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State,

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the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

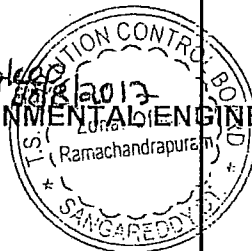
Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy.No. 185/5, Komarabanda (V), Kodad (M),
Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER





TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
 25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06617

- 1) Sample Description : M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy. No. 185/5, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located near husk shed within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06617	
1	pH		4500-H ⁺ -B	6.66	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1542	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	17	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	940	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	4	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	268	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	440	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	86	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	55	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl B	244	1000
11	Sulphates as SO ₄ ²⁻	mg/L	4500-SO ₄ ²⁻	22	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	79	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.84	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.71	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.63	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



(20) Annexure-IC

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-239/TSPCB/TF/HO/2021- 44

Dt: 07.07.2021

Sub : TSPCB - M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

Ref :

1. CFO Order TSPCB/ZO/RCP/NLG/564/CFO/2017- 1328, Date: 30.08.2017.
2. TSPCB, ZO RCP Directions Order No. NLG-564/TSPCB/ZO/RCP/LH/2019 - 716 dated 08.07.2019.
3. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
4. Inspection of the industry by the Board officials on 14.06.2021.
5. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 42 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued renewal CFO&HWA to the industry on dt.30.08.2017 with a validity period upto 31.12.2021.
3. **WHEREAS**, vide reference 2nd cited, the Board issued directions to the industry on 08.07.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town.
4. **WHEREAS**, vide reference 3rd cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
5. **WHEREAS**, vide reference 4th cited, the Board Officials inspected the industry on 14.06.2021 and Sri V. Prasad, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The Compliance of the industry on directions issued by the ZO, R.C Puram vide Order dated 08.07.2019 is as follows:

S. No	Condition	Compliance
i	The industry shall comply all the conditions stipulated in the CFO order dated 30.08.2017.	--
ii	The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	The industry has provided ETP consisting of Collection cum Equalization tank, Aeration tank & Settling tank. During the inspection, the industry was not in operation.
iii	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
iv	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly and shall not	Complied.

	cause any air pollution in the surrounding residents.	
v	The industry shall upgrade the air pollution control equipment from dust collector to the multi cyclone dust collectors followed by wet scrubbers to the husk fired boiler so as to meet the Board standards.	The industry has provided dust bunker followed by cyclone dust collector. But, not provided wet scrubber.
vi	The industry shall operate water sprinklers during operations to control fugitive dust emissions.	Complied.
vii	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
viii	The industry shall raise height of chimney upto 30 meters from ground level for proper dispersion of flue gas emissions.	Complied.
ix	The industry shall provide a sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform for carrying out stack monitoring.	Complied.
x	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area so as to avoid dust nuisance to the surrounding area during the wind. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
xi	The industry shall install flow meters to measure the actual water consumption, waste water generation, treated & disposed and maintain registers as per meter readings.	Complied.
xii	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	Complied.
xiii	The industry shall maintain good housekeeping in the premises.	Maintained.
xiv	The industry shall comply with ambient air quality standards of PM10 (particulate Matter size less than 10 μ m) – 100 μ g/m ³ ; PM2.5 (Particulate Matter size less than 2.5 μ m) – 60 μ g/m ³ ; SO ₂ – 80 μ g/m ³ ; NO _x – 80 μ g/m ³ , outside the factory premises at the periphery of the industry.	--

(B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/564/CFO/2017 - 1328, Dt:30.08.2017 is as given below:

S. No	Condition	Compliance															
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <thead> <tr> <th>S.No.</th><th>Water Consumption</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Process & washings</td><td>39.0 KLD</td></tr> <tr> <td>2.</td><td>Boiler feed</td><td>5.0 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>1.0 KLD</td></tr> <tr> <td></td><td>Total</td><td>45.0 KLD</td></tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & washings	39.0 KLD	2.	Boiler feed	5.0 KLD	3.	Domestic	1.0 KLD		Total	45.0 KLD	Complied
S.No.	Water Consumption	Quantity															
1.	Process & washings	39.0 KLD															
2.	Boiler feed	5.0 KLD															
3.	Domestic	1.0 KLD															
	Total	45.0 KLD															
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as	Complied															

	bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform ³ .							
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> <tr> <td>1 & 2</td><td>SPM</td><td>115</td></tr> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	During inspection, the industry was not in operation.
Chimney No.	Parameter	Emission standards (mg/NM ³)						
1 & 2	SPM	115						
4	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	During inspection, the industry was not in operation.						
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied						
6	The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the industry was not in operation.						
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	Complied						
8	The industry shall regularly operate Air Pollution Control Equipment i.e., Multi Cyclone dust collector provided to the husk fired boiler of capacity 4 TPH.	The industry has provided dust bunker followed by cyclone dust collector.						
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.	Complied						
10	The industry shall regularly 'carryout water sprinkling to control fugitive dust emissions.	--						
11	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	Complied						
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Complied.						
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.						
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.						
15	The industry shall file the water cess returns in Form – 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed	--						

	in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.	
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
17	Qualified technical man power shall be employed to operate the ETP.	--
18	The industry shall take all precautionary and safety measures during process operations.	--
19	The industry shall maintain good housekeeping within the plant premises.	Maintained
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd is located at Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 42 TPD.
2. The industry has obtained CFO from the Board on 30.08.2017 with validity period up to 31.12.2021.
3. Earlier, Complaint received from Sri Jalagam Naveen and Others, R/o KLR avenue, Komarabanda, Kodad Town, Suryapet District through Head office, Hyderabad regarding Air & Water Pollution to the surrounding area caused by 11 Nos Parboiled Rice Mills located at Komarabanda (V), Kodad (M), Suryapet District. The Zonal Office, RC Puram reviewed the industry and issued directions to the industry on 08.07.2019.
4. During the inspection, it was observed that the industry was not in operation and taken up maintenance works of plant.
5. The industry has provided ETP consisting of Collection cum Equalization tank, Aeration tank & Settling tank.
6. The industry is having husk fired boiler of capacity 4 TPH and provided dust bunkers followed by Cyclone as APCE to control the stack emissions. But, the industry has not provided wet scrubber as directed by the Board.
7. The industry has provided closed husk shed and ash shed for storage of husk and ash.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of Ground water sample is as follows:

Sample code	Sample details / collection point
2021-06617	Water sample collected from Bore well, which is located near husk shed within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06617	
1	pH		4500-H ⁺ -B	6.66	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1542	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	17	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	940	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	4	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	268	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	440	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	86	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	55	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	244	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	22	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	79	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.84	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.71	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.63	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

6. **WHEREAS**, vide reference 5th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued certain directions to the industry on 08.07.2019. During the inspection, the industry was not in operation and taken up

maintenance work of plant. The industry has provided ETP to treat the waste water, provided dust bunker followed by cyclone as APCE to the stack, provided closed rooms for storage of ash / husk to control fugitive emissions.

Also noted that analysis results of the samples collected from borewell within the industry premises do not indicate any contamination.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units.

The Regional Officer informed that, during the inspection, the industry was not in operation. The industry has provided ETP to treat the waste water, provided dust bunker followed by cyclone as APCE to the stack, provided closed rooms for storage of ash / husk. He also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, the industry is not in operation. Further informed that the industry has provided ETP to treat the waste water, provided dust bunker followed by cyclone as APCE to the boiler. They will rectify the damaged ash & husk storage shed within 15 days and comply with all the Board directions and consent conditions and also stated that they will carryout water sprinkling to avoid fugitive emissions.

After detailed discussions, the Committee recommended to issue certain directions to comply with.

7. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **following directions to your industry to comply with:**
 1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
 3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
 4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
 5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
 6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
 7. The industry shall lay metal roads / CC roads within the premises within 3 months.
 8. The industry shall dispose the boiler ash to brick manufacturing industries.
 9. The industry shall maintain good housekeeping.
 10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
8. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

9. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

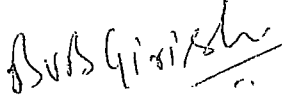
Sd/-
MEMBER SECRETARY

To
M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,
Sy.No.185/5, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The EE, RO Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //



Senior Environmental Engineer (FAC)

✓

The status of each individual rice mill is submitted as follows:

2) M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District (R-5) :

1. The industry was established in the year 2005.
2. The industry is engaged in Parboiled Rice activity - 65 TPD and Captive Power Plant (CPP) - 1 MW and obtained Consent for Operation (CFO) from the Board vide order dated 08.11.2017 with validity period upto 31.07.2022 (**Annexure – II A**).
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 14.06.2021. During inspection, the industry is operating parboiled activity.
7. The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank. The Board Officials collected effluent samples from inlet and out let of ETP.
8. The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions.
9. The industry has provided closed rooms for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) Analysis results of the Samples of Effluents is as follows: (Annexure– II B)

Sample No.	Effluent sample description
2021 – 06380	: Inlet of ETP
2021 – 06381	: Outlet of ETP

S. No.	Parameter	Method No	Results		Limiting Standards as per CFO
			06380	06381	
1	pH	4500-H ⁺ -B	6.54	6.69	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	56	44	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,326	980	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	348	97	-
5	Biological Oxygen Demand (BOD)	5210-B	113	21	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: As seen from the analysis results, the outlet of ETP sample values are within the standards.

(ii) Analysis results of Ground water sample is as follows: (Annexure – II C)

Sample code : Sample details / collection point

2021-06610 - Water sample collected from Bore well, which is adjacent to South-East compound wall within the industry premises.

S. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06610	
1	pH		4500-H ⁺ -B	6.68	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1112	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	8	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	675	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	11	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	204	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	292	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	65	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	32	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	160	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	19	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	6	45
13	Sodium	mg/L	3500-Na B	52	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.60	-

17	odium Absorption atio(SAR)	meq/L	-	1.32	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

(iii) Analysis results of Soil sample is as follows: (Annexure – II D)

Sample code : Sample details / collection point

2021-06379 - Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.

S. No.	Parameters	Units	Results
1	pH		6.60
2	Total Volatile Solids at 550°C	%	6
3	Total Fixed Solids at 550°C (% W/W)	%	94
4	Total Organic Carbon (TOC)	%	1.09
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 12 TPH capacity is as follows : (Annexure – II E)

S. No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/ Nm ³)
1.	SPM	IS:11225(Part-1)-1985	106	115

Note: The boiler stack emissions are meeting the standards.

(v) **Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction): (Annexure – II F)**

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	116	4	20
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ Monitoring results of RSPM are exceeding the Ambient Air Quality Standards.

Remarks:

1. The analysis results of the effluent samples indicate that all the parameters are within the prescribed standards in the Consent Order.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The soil sample indicates that the soil is non-hazardous in nature.
4. Stack emission analysis report indicates that the Suspended Particulate Matter (SPM) is within the standards prescribed in the Consent Order.
5. AAQ Monitoring indicates that the Respirable Suspended Particulate Matter (RSPM) is exceeding the National Ambient Air Quality Standards (NAAQS) due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions due to open storage of part of the husk and husk ash.
6. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – II G).**

(31)

Annexure-II A



TELANGANA STATE POLLUTION CONTROL BOARD
 Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
 Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
 Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER FRESH - ORANGE CATEGORY

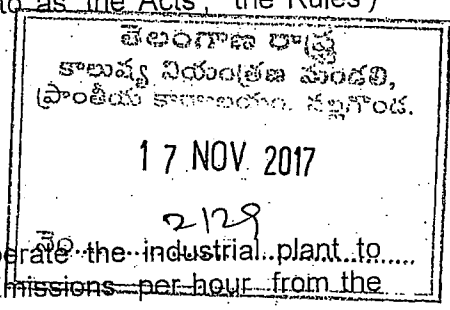
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/974/CFO/2017-19/3 Date: 08.11.2017.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
 Sy.No. 242/4, Kodad Road, Kommarabanda (V),
 Kodad (M), Suryapet District.



(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washing and Boiler blow down	70.0 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100, BOD (3 days at 27° C) - 100.0, Oil & Grease-10.
2	Domestic	2.4 KLD	Septio tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Husk fired boiler of capacity 12 TPH	---
2	Attached to DG Set of capacity 500 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/974/HWM/2017 ^{19/4}
Date: 08.11.2017.
2. The Occupier of, M/s. Sri Venkateshwara Rice Industries Pvt. Ltd, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	100 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District.
Other Waste			
2	ETP Sludge	1.0 TPM	Used as Manure
3	Boiler Ash	5.0 TPD	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Para Boiled Rice	65 TPD
2	Electricity (Captive Power Plant)	1 MW

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of July, 2022**, Superceding the previous CFO orders issued on 27.10.2017.

Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No. 242/4, Kodad Road, Kommaraabanda (V),
Kodad (M), Suryapet District.

Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and with a direction to inspect the industry for verification of ETP, & APC equipments performance and submit a report along with analysis reports of stack, AAQM, inlet & outlet of ETP, if any.

JOINT CHIEF ENVIRONMENTAL ENGINEER



SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, instalation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	95.0 KLD
2.	Domestic	3.5 KLD
	Total:	98.5 KLD

- 2) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.
- 3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 4) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time	(6 AM to 10 PM)	- 75 dB (A)
	Night time	(10 PM to 6 AM)	- 70 dB (A)

- 5) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.

- 6) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 7) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 8) The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.
- 9) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall be used as a manure in the industry premises.
- 10) The industry shall regularly carry out water sprinkling to control fugitive dust emissions.
- 11) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 12) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.
- 13) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 14) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 15) The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
- 16) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 17) Qualified technical man power shall be employed to operate the ETP.
- 18) The industry shall take all precautionary and safety measures during process operations.
- 19) The industry shall maintain good house keeping within the plant premises.
- 20) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is

generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

- iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

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- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

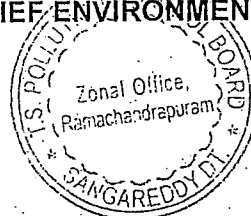
Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No. 242/4, Kodad Road, Kommarabanda (V),
Kodad (M), Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER





(40)

Annexure-II B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM - X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2021 - 06380 & 06381

Dt:-22-06-2021

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 16/06/2021 from Smt. N. Karuna, AES, ZL-R.C.Puram, a sample of M/s. Sri Venkateshwara Rice Industries Pvt Ltd., Sy. No. 242/4, Kodad Road, Komarabanda (V), Kodad (M), Suryapet District collected on 14/06/2021 for analysis. The samples were in a condition fit for analysis reported below:

2021 - 06380 : Inlet of ETP

2021 - 06381 : Outlet of ETP

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 22/06/2021 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		Limiting Standards as per CPO
			06380	06381	
1	pH	4500-H ⁺ -B	6.54	6.69	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	56	44	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,326	980	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	348	97	-
5	Biological Oxygen Demand (BOD)	5210-B	113	21	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.

The condition of the seals, fastening and container on receipt was intact.

Signed this: 22/06/2021

BOARD ANALYST

Address:

Sri. D. Nageswar Rao;
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,

Smt. N. Karuna, AES,
ZL-R.C.Puram.



(41) *Annexure - II C*

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06610

- 1) Sample Description : M/s. Sri Venkateshwara Rice Industries (P) Ltd., Sy. No. 242/4,
Kodad Road, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is adjacent to South
East compound wall within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06610	
1	pH		4500-H ⁺ -B	6.68	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1112	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	8	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	675	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	11	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	204	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	292	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	65	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	32	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	160	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	19	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	6	45
13	Sodium	mg/L	3500-Na B	52	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.60	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.32	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-II D

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

SOIL / SOLID WASTE ANALYSIS REPORT

Sample Nos. 2021 – 06379

- 1) Sample Description : M/s. Sri Venkateshwara Rice Industries Pvt Ltd., Sy. No. 242/4, Kodad Road, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.
- 3) Sample Collected on : 14/06/2021
- 4) Sample Received on : 16/06/2021
- 5) Report issued on : 19/06/2021
- 6) Sample collected by : AES, ZL-R.C.Puram

S. No.	Parameter	Units	Results
1	pH		6.60
2	Total Volatile Solids at 550°C	%	6
3	Total Fixed Solids at 550°C (% W/W)	%	94
4	Total Organic Carbon (TOC)	%	1.09
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note:

- 1) Results are related to sample as received.

Remarks: - As per the CRIT Criteria the Soil sample is Non Hazardous in Nature.

SENIOR ENVIRONMENTAL SCIENTIST



(43) *Annexure-II E*

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY R.C.Puram
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

REPORT BY THE STATE BOARD ANALYST
FORM IV
(See rule 14)

Report No. 2021 - 06377

Date: 19/06/2021

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 14/06/2021 and received on the day 16/06/2021 from Smt. N. Karuna, AES, ZL-R.C.Puram, a sample of Stack attached to Husk Fired Boiler of capacity 12 TPH from M/s. Sri Venkateshwara Rice Industries Pvt Ltd., Sy. No. 242/4, Kodad Road, Komarabanda (V), Kodad (M), Suryapet District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 19/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	106	115

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) The industry is operating Husk fired boiler at a capacity of 8 TPH against installed capacity of 12 TPH during the monitoring.
- 2) The industry is provided with Multi Cyclone Dust Collector (4 No's) followed by Wet Scrubber as Air Pollution Control Equipment to control dust emissions and is in operation during the monitoring.
- 3) The height of the stack is 30 meters.

Signed this: 19/06/2021

BOARD ANALYST

Address:

D. Nageswar Rao
Senior Environmental Scientist,
TSPCB, Zonal Laboratory, R.C.Puram,
Sangareddy District.



(44) Annexure-II F
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06378

- 1) Name & Address of the Industry : M/s. Sri Venkateshwara Rice Industries Pvt Ltd.,
Sy. No. 242/4, Kodad Road, Komarabanda (V),
Kodad (M), Suryapet District.
- 2) Date of Sampling : 14/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES, ZL-R.C.Puram

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	116	4	20
Ambient Air Quality Standards as per CFO		100	80	80

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



(45)

Annexure-II G

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-220/TSPCB/TF/HO/2020-458

Dt: 07.07.2021

Sub : TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Revocation of Closure Order for a period Six Months - Orders Issued** - Reg.

Ref :

1. CFO Order . No.TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, dt.08.11.2017 valid upto 31.07.2022.
2. Board directions dt.08.07.2019.
3. Board closure order dt.10.12.2019.
4. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
5. Extension of Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-1509, dt.11.01.2021.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board officials on 14.06.2021.
8. Industry representation letter dated 19.06.2021.
9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.08.11.2017 with a validity period upto 31.07.2022.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri G. Sheshagiri Rao, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO valid upto 31.07.2022.
2	The industry shall provide Bag filter to the boiler.	The industry has provided Multi Cyclone Dust Collectors followed by Wet Scrubber to the 12 TPH Boiler. But not provided Bag filter.
3	The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.	Complied.
4	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33% total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, Dt:08.11.2017 is as given below:

S No.	Condition	Compliance												
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>S.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings</td><td>95.0 KLD</td></tr> <tr> <td>2.</td><td>Domestic</td><td>3.5 KLD</td></tr> <tr> <td></td><td>Total:</td><td>98.5 KLD</td></tr> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	95.0 KLD	2.	Domestic	3.5 KLD		Total:	98.5 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Process & Washings	95.0 KLD												
2.	Domestic	3.5 KLD												
	Total:	98.5 KLD												
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.	Complied.												
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below: <table border="1"> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> <tr> <td>1 & 2</td><td>SPM</td><td>115</td></tr> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.						
Chimney No.	Parameter	Emission standards (mg/NM ³)												
1 & 2	SPM	115												
4	The industry shall comply with ambient air quality standards of PM ₁₀ (particulate Matter size less than 10µm) – 100 µg/m ³ ; PM _{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m ³ ; SO ₂ – 80 µg/m ³ ; NO _x – 80 µg/m ³ , outside the factory premises at the periphery of the industry.	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.												

	Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly near husk room area.
8	The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.	The industry has not provided Bag filter to the boiler. The industry has provided Multi Cyclone Dust Collectors followed by Wet scrubber to 12 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Provided water sprinklers at the ash shed.
11	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Complied.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---

16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed green belt towards north side some extent. However, the industry was directed to develop green belt in vacant places within the industry premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied.
18	The industry shall take all precautionary and safety measures during process operations.	Complied.
19	The industry shall maintain good housekeeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkateshwara Rice Industries Pvt Ltd is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 65 TPD and Captive Power Plant(CPP) - 1 MW.
2. The industry has obtained CFO of the Board vide order dated 08.11.2017 with validity up to 31.07.2022.
3. The Board issued Extension of Temporary revocation of closure orders to the industry vide order dated. 11.01.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions. But not provided Bag filter to the Boiler as directed by the Board.
7. The industry has provided closed rooms for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample No.	Effluent sample description
2021 – 06380	: Inlet of ETP
2021 – 06381	: Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06380	06381	
1	pH	4500-H ⁺ -B	6.54	6.69	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	56	44	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,326	980	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	348	97	-
5	Biological Oxygen Demand (BOD)	5210-B	113	21	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code : Sample details / collection point

2021-06610 - Water sample collected from Bore well, which is adjacent to South East compound wall within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06610	
1	pH		4500-H ⁺ -B	6.68	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1112	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	8	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	675	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	11	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	204	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	292	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	65	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	32	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	160	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	19	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	6	45
13	Sodium	mg/L	3500-Na B	52	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.60	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.32	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15

50

24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point
2021-06379	-	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.

S. No.	Parameters	Units	Results
1	pH		6.60
2	Total Volatile Solids at 550°C	%	6
3	Total Fixed Solids at 550°C (% W/W)	%	94
4	Total Organic Carbon (TOC)	%	1.09
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 12 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/ Nm ³)
1.	SPM	IS:11225(Part-1)-1985	106	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	116	4	20
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 19.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard

the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided multi cyclone dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area.

The Committee further noted that analysis results of the samples collected from borewell and soil within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units.

The Regional Officer informed that, the industry has provided ETP to treat the waste water, provided multi cyclone dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk. However, part of husk / ash is stored in open area. The industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. They will comply with all the Board directions and consent conditions and also informed that they will carryout water sprinkling to avoid fugitive emissions. He further informed that they will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
5. The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.

7. The industry shall lay metal roads / CC roads within the premises within 3 months.
 8. The industry shall dispose the boiler ash to brick manufacturing industries.
 9. The industry shall maintain good housekeeping.
 10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
 13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
 14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above , your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-
MEMBER SECREATRY**

To
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,
Sy.No.242/4, Komarabanda (V), Kodad (M),
Suryapet District

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

B. B. Girish

Senior Environmental Engineer (FAC)

✓

The status of each individual rice mill is submitted as follows:

3) M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District (R-6):

1. The industry was established in the year 2000.
2. The industry is engaged in Parboiled Rice activity - 16 TPD and obtained renewal of Consent for Operation (CFO) from the Board vide order dated 08.10.2018 with validity period upto 31.03.2028 **(Annexure – III A)**.
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 14.06.2021. During inspection, the industry is operating parboiled activity.
7. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter and Sludge drying beds. The Board Officials collected effluent samples from inlet and out let of ETP.
8. The industry is having husk fired boiler of capacity 2.5 TPH and provided dust bunker followed by wet scrubber as APCE to control the stack emissions.
9. The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram.

(54)

(i) Analysis results of the Samples of Effluents is as follows:(Annexure – III B).

Sample No. Effluent sample description
 2021 – 06390 : Inlet of ETP
 2021 – 06391 : Outlet of ETP

S. No.	Parameter	Method No	Results		Limiting Standards as per CFO
			06390	06391	
1	pH	4500-H ⁺ -B	7.81	7.76	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	52	26	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,772	1,932	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	328	92	-
5	Biological Oxygen Demand (BOD)	5210-B	107	20	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: As seen from the analysis results, the outlet of ETP sample values are within the standards.

(ii) Analysis results of Ground water sample is as follows: (Annexure – III C).

Sample : Sample details / collection point
 code

2021- - **Water sample collected from Bore well, which is located beside**
 06641 **ETP within the industry premises.**

. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06614	
1	pH		4500-H ⁺ -B	6.67	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1467	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	9	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	902	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	210	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	392	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	89	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	41	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	248	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	28	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	65	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.31	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.18	-
17	odium Absorption ratio(SAR)	meq/L	-	1.42	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01

20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

(iii) Analysis results of Soil sample is as follows: (Annexure – III D).

Sample code	:	Sample details / collection point
2021-06389	:	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.

S. No.	Parameters	Units	Results
1	pH		6.69
2	Total Volatile Solids at 550°C	%	3
3	Total Fixed Solids at 550°C (% W/W)	%	97
4	Total Organic Carbon (TOC)	%	0.53
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 2.5 TPH capacity is as follows: (Annexure – III E).

S. No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/ Nm ³)
1.	SPM	IS:11225(Part-1)-1985	94	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction): (Annexure – III F).

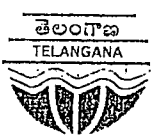
S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.	111	5	22
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

Remarks:

(56)

1. The analysis results of the effluent samples indicate that all the parameters are within the prescribed standards in the Consent Order.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The soil sample indicates that the soil is non-hazardous in nature.
4. Stack emission analysis report indicates that the Suspended Particulate Matter (SPM) is within the standards prescribed in the Consent Order.
5. AAQ Monitoring indicates that the Respirable Suspended Particulate Matter (RSPM) is exceeding the National Ambient Air Quality Standards (NAAQS) due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions due to open storage of part of the husk and husk ash.
6. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – III G)**.



TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/1003/CFO/2018-1405 Date: 08.10.2018.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Laxmi Ganesh Parboiled Rice Industries,
Sy.No. 230/1/A, Komarabanda (V),
Kodad (M), Suryapet District.

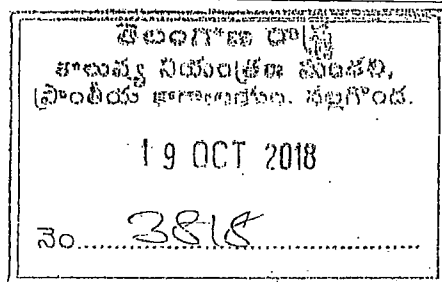
(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process, Washings - 21.0 KLD & boiler blow down - 1.0 KLD	22.0 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease- 10.
2	Domestic	2.0 KLD	Septic tank followed by soak pit.	---

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to husk fired boiler of capacity 2.5 TPH	---
2	Attached to DG Set of capacity 180 KVA	---



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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue. – TSPCB/ZO/RCP/NLG/1003/HWM/2018
Date: .10.2018.
2. The Occupier of, M/s. Laxmi Ganesh Parboiled Rice Industries, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	50 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. GEPIIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.
<i>Other Waste</i>			
2	ETP Sludge	20 Kgs/M	Used as Manure
3	Boiler Ash	1.0 TPD	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Parboiled Rice	16 TPD
<i>Byproducts</i>		
2	Rice Husk	4 TPD
3	Rice Bran	2 TPD
4	Broken Rice	3 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of March, 2028. The industry shall pay the consent fee annually, till the validity of consent order.

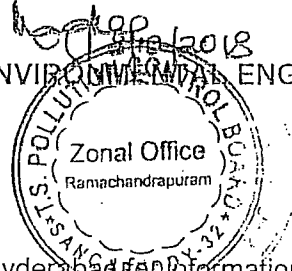
(59)

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Laxmi Ganesh Parboiled Rice Industries,
Sy.No. 230/1/A, Komarabanda (V),
Kodad (M), Suryapet District.



Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and
with a direction to collect balance consent fee from the industry as per G.O.M.S.No. 22, Dt:09.07.2018 Issued by EFS&T (For. 1 1 1) Dept immediately and also pursue the industry for payment of consent fee for every year as per the Board circular No. 91, dt 10.05.2018 & revised circular dated 30.07.2018 and also directed to inspect the industry and carry out Stack & Ambient air quality monitoring and shall submit the report along with AAQ & Stack reports, if any.

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SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

(61)

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.

- 24) Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 26) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall comply with all the directions issued by the Board vide order dated 11.05.2018.
- 2) As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall construct the closed shed for storage of husk & ash within one month. The industry shall not store the husk & ash openly.
- 3) As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall install flow meters within one month to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 4) As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall provide separate energy meter within one month to the air pollution control system & ETP and maintain a log register to record the readings.
- 5) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	26.0 KLD
2.	Boiler Feed	4.0 KLD
3.	Domestic	4.0 KLD
	Total:	34.0 KLD

- 6) As committed vide undertaking letter dated 06.10.2018, the industry shall provide sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point within one month time.
- 7) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 8) The industry shall comply with ambient air quality standards of PM_{10} (particulate Matter size less than $10\mu m$) – $100 \mu g/m^3$; $PM_{2.5}$ (Particulate Matter size less than $2.5\mu m$) – $60 \mu g/m^3$; SO_2 – $80 \mu g/m^3$; NO_x – $80 \mu g/m^3$; outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time	(6 AM to 10 PM)	- 75 dB (A)
	Night time	(10 PM to 6 AM)	- 70 dB (A)

- 9) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 10) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 11) The industry shall regularly operate Air Pollution Control Equipments i.e., dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2.5 TPH.
- 12) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.
- 13) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 14) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 15) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 16) The industry shall remit water cess dues as per assessment orders as and when issued by the Board if any.
- 17) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 18) Qualified technical man power shall be employed to operate the ETP.
- 19) The industry shall take all precautionary and safety measures during process operations.
- 20) The industry shall maintain good house keeping within the plant premises.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR. HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility:
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.

- iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State,

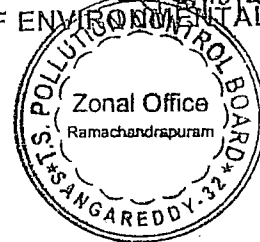
the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
 21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
 22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

To
M/s. Laxmi Ganesh Parboiled Rice Industries,
Sy.No. 230/1/A, Komarabanda (v),
Kodad (M), Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER





(67) Annexure-III B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM - X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2021 - 06390 & 06391

Dt:-22-06-2021

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 16/06/2021 from Smt. N. Karuna, AES, ZL-R.C.Puram, a sample of M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1/A, Komarabanda (V), Kodad (M), Suryapet District collected on 14/06/2021 for analysis. The samples were in a condition fit for analysis reported below:

2021 - 06390 : Inlet of ETP
2021 - 06391 : Outlet of ETP

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 22/06/2021 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06390	06391	
1	pH	4500-H ⁺ -B	7.81	7.76	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	52	26	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,772	1,932	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	328	92	-
5	Biological Oxygen Demand (BOD)	5210-B	107	20	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

Signed this: 22/06/2021

BOARD ANALYST

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Smt. N. Karuna, AES,
ZL-R.C.Puram.



(68)

Annexure-III C

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasji Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06614

- 1) Sample Description : M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1/A,
Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located beside
ETP within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06614	
1	pH		4500-H ⁺ -B	6.67	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1467	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	9	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	902	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	210	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	392	600
8	Calcium as Ca ⁺⁺	mg/L	3500-Ca B	89	200
9	Magnesium as Mg ⁺⁺	mg/L	3500-Mg B	41	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	248	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	28	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	65	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	1.31	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.18	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.42	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



(69) Annexure - III D
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

SOIL / SOLID WASTE ANALYSIS REPORT

Sample Nos. 2021 – 06389

- 1) Sample Description : M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1/A, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.
- 3) Sample Collected on : 14/06/2021
- 4) Sample Received on : 16/06/2021
- 5) Report issued on : 19/06/2021
- 6) Sample collected by : AES, ZL-R.C.Puram

S. No.	Parameter	Units	Results
1	pH		6.69
2	Total Volatile Solids at 550°C	%	3
3	Total Fixed Solids at 550°C (% W/W)	%	97
4	Total Organic Carbon (TOC)	%	0.53
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note:

- 1) Results are related to sample as received.

Remarks: - As per the CRIT Criteria the Soil sample is Non Hazardous in Nature.

SENIOR ENVIRONMENTAL SCIENTIST



(70) Annexure-III E
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY R.C.Puram
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

REPORT BY THE STATE BOARD ANALYST
FORM IV
(See rule 14)

Report No. 2021 - 06387

Date: 19/06/2021

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 14/06/2021 and received on the day 16/06/2021 from Smt. N. Karuna, AES, ZL-R.C.Puram, a sample of **Stack attached to Husk Fired Boiler of capacity 2.5 TPH from M/s. Laxmi Ganesh Parboiled Rice Industries, Sy. No. 230/1/A, Komarabanda (V), Kodad (M), Suryapet District for analysis.** The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 19/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	94	115

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) The industry is operating Husk Fired Boiler of capacity 2.5 TPH and is in operation during the monitoring.
- 2) The Air Pollution Control Equipment provided is dust bunker followed by Wet Scrubber and is in operation during the monitoring.
- 3) The height of the stack is 30 meters.

Signed this: 19/06/2021

BOARD ANALYST

Address:

D. Nageswar Rao
Senior Environmental Scientist,
TSPCB, Zonal Laboratory, R.C.Puram,
Sangareddy District.



(71) Annexure-II F
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06388

- 1) Name & Address of the Industry : M/s. Laxmi Ganesh Parboiled Rice Industries, Sy.
No. 230/1/A, Komarabanda (V), Kodad (M),
Suryapet District.
- 2) Date of Sampling : 14/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES, ZL-R.C.Puram

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.	111	5	22
Ambient Air Quality Standards as per CFO		100	80	80

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



(72) Annexure-III G
TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-215/TSPCB/TF/HO/2020- 446

Dt: 07.07.2021

Sub : TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period Six Months - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA order No. TSPCB/ZO/RCP/NLG/1003/CFO/2018-1405, dt.08.10.2018 with a validity upto 31.03.2028.
 2. Board directions dt.08.07.2019.
 3. Board closure order dt.10.12.2019.
 4. Temporary Revocation of Closure order No.NLG-215/TSPCB/UH-V/TF/2020-647, dt.25.08.2020.
 5. Extension of Temporary Revocation of Closure order No.NLG-215/TSPCB/UH-V/TF/2020-1521, dt.11.01.2021.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board officials on 14.06.2021.
 8. Industry representation letter dated 20.06.2021.
 9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.08.10.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri G. Nagaraju, Supervisor of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in temporary revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO is valid upto 31.03.2028.
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	Complied.
3	The industry shall operate water sprinklers during operations to control fugitive emissions.	Not complied
4	The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area so as to avoid dust nuisance to the surrounding area during the wind. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
5	The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.	Not Complied

(B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/1003/CFO/2018-1405,dt: 08.10.2018. is as given below:

S No.	Condition	Compliance															
1	The industry shall comply with all the directions issued by the Board vide order dated 11.05.2018.	--															
2	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall construct the closed shed for storage of husk & ash within one month. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.															
3	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall install flow meters within one month to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter to the Bore well for water consumption. The industry has not provided water meter to the ETP.															
4	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall provide separate energy meter within one month to the air pollution control system & ETP and maintain a log register to record the readings.	Separate energy meter is provided to ETP.															
5	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>S.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings</td><td>26.0 KLD</td></tr> <tr> <td>2.</td><td>Boiler Feed</td><td>4.0 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>4.0 KLD</td></tr> <tr> <td></td><td>Total:</td><td>34.0 KLD</td></tr> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	26.0 KLD	2.	Boiler Feed	4.0 KLD	3.	Domestic	4.0 KLD		Total:	34.0 KLD	Complied.
S.No.	Water Consumption	Quantity															
1.	Process & Washings	26.0 KLD															
2.	Boiler Feed	4.0 KLD															
3.	Domestic	4.0 KLD															
	Total:	34.0 KLD															

6	As committed vide undertaking letter dated 06.10.2018, the industry shall provide sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point within one month time.	Complied.						
7	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <thead> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> </thead> <tbody> <tr> <td>1 & 2</td><td>SPM</td><td>115</td></tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.
Chimney No.	Parameter	Emission standards (mg/NM ³)						
1 & 2	SPM	115						
8	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.						
9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
10	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	Complied.						
11	The industry shall regularly operate Air Pollution Control Equipments i.e., dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2.5 TPH.	Complied.						
12	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied.						
13	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not provided water sprinklers.						
14	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.						
15	The industry shall not discharge any waste water outside the factory premises.	During the inspection, no discharges were observed outside the industry premises.						
16	The industry shall remit water cess dues as per assessment orders as and when issued by the Board	---						
17	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees	The industry has developed greenery to some extent. However, the industry was						

	with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	directed to develop green belt in vacant place within the premises.
18	Qualified technical man power shall be employed to operate the ETP	Complied.
19	The industry shall take all precautionary and safety measures during process operations.	Complied.
20	The industry shall maintain good housekeeping within the plant premises.	Maintained.

Remarks:

1. M/s. Lakshmi Ganesh Parboiled Rice Industry is located at Sy.No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 16 TPD.
2. The industry has obtained CFO from the Board on 08.10.2018 with validity period up to 31.03.2028.
3. The Board issued Extension of temporary revocation of closure order to the industry vide order dt. 11.01.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter and Sludge drying beds. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 2.5 TPH and provided dust bunker followed by wet scrubber as APCE to control the stack emissions.
7. The industry has provided stack monitoring provision i.e., porthole, platform and ladder to conduct the stack monitoring.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample No.	Effluent sample description
2021 - 06390	: Inlet of ETP
2021 - 06391	: Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06390	06391	
1	pH	4500-H ⁺ -B	7.81	7.76	6.5 - 8.5
2	Total Suspended Solids(TSS)	2540-D	52	26	200 mg/l

3	Total Dissolved Solids (TDS)	2540-C	2,772	1,932	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	328	92	-
5	Biological Oxygen Demand (BOD)	5210-B	107	20	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code : Sample details / collection point
 2021-06641 - Water sample collected from Bore well, which is located beside ETP within the industry premises.

S. No	Parameter	Units	Method No*	Results 06614	Standards as per IS 10500 : 2012 Permissible Limit
1	pH		4500-H ⁺ -B	6.67	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1467	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	9	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	902	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	210	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	392	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	89	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	41	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	248	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	28	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	65	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.31	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.18	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.42	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point
2021-06389	:	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.

S. No.	Parameters	Units	Results
1	pH		6.69
2	Total Volatile Solids at 550°C	%	3
3	Total Fixed Solids at 550°C (% W/W)	%	97
4	Total Organic Carbon (TOC)	%	0.53
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

- (iv) Analysis results of Stack attached to Husk Fired Boiler of 2.5 TPH capacity is as follows:

S.No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/ Nm ³)
1.	SPM	IS:11225(Part-1)-1985	94	115

Note: The boiler stack emissions are meeting the standards.

- (v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.	111	5	22
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided dust bunker followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area near husk room. The

industry has not carried out water spraying on the roads to avoid fugitive emissions.

The Committee further noted that analysis results of the samples collected from borewell and soil within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units.

The Regional Officer informed that, the industry has provided ETP to treat the waste water, provided dust bunker followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area near husk room. The industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. Also informed that they will carryout water sprinkling to avoid fugitive emissions and meet the AAQ monitoring Standards and will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:
 1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
 3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
 4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
 5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
 6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
 7. The industry shall lay metal roads / CC roads within the premises within 3 months.
 8. The industry shall dispose the boiler ash to brick manufacturing industries.
 9. The industry shall maintain good housekeeping.
 10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.

(79)

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

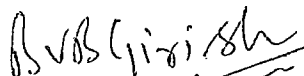
Sd/-
MEMBER SECRETARY

To
**M/s. Lakshmi Ganesh Parboiled Rice Industry,
Sy.No.230/1A, Komarabanda (V),
Kodad (M), Suryapet District.**

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //



Senior Environmental Engineer (FAC)



The status of each individual rice mill is submitted as follows:

4) M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District (R-7):

1. The industry was established in the year 1994.
2. The industry is engaged in Parboiled Rice activity - 30 TPD and obtained renewal of Consent for Operation (CFO) from the Board vide order dated 11.12.2020 with validity period upto 30.09.2030 (**Annexure – IV A**).
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued closure orders to the industry vide order dated 08.07.2019.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 15.06.2021. During inspection, the industry is operating parboiled activity.
7. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter & Sludge drying beds. The Board Officials collected effluent samples from inlet and out let of ETP.
8. The industry has a husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector & Cyclone dust collector followed by Wet Scrubber as APCE to control stack emissions.
9. The industry has provided closed rooms for storage of husk & ash.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 15.06.2021 and 25.06.2021. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram.

(81)

(i) Analysis results of the Samples of Effluents is as follows: (Annexure – IV B).

Sample No. Effluent sample description
 2021 – 06398 : Inlet of ETP
 2021 – 06399 : Outlet of ETP

. No.	Parameter	Method No	Results		Limiting Standards as per CFO
			06398	06399	
1	pH	4500-H ⁺ -B	6.92	6.9	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	43	25	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,620	1,544	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	360	192	-
5	Biological Oxygen Demand (BOD)	5210-B	114	28	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: As seen from the analysis results, the outlet of ETP sample values are within the standards.

(ii) Analysis results of Ground water sample is as follows: (Annexure – IV C).

Sample code	:	Sample details / collection point
2021-06612	-	Water sample collected from Bore well, which is adjacent to South West fencing within the industry premises.

S.No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06612	
1	pH		4500-H ⁺ -B	6.49	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1530	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	934	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	14	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	236	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	350	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	80	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	36	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	206	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	25	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	11	45
13	Sodium	mg/L	3500-Na B	68	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.74	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	29.29	-
17	Sodium Absorption Ratio (SAR)	meq/L	-	1.58	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003

19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows: (Annexure – IV D).

Sample code	:	Sample details / collection point
06397	:	Soil sample collected adjacent to South side boundary near ETP within the Industry premises

S. No.	Parameter	Units	Results
1	Ph		7.07
2	Total Volatile Solids at 550°C	%	4
3	Total Fixed Solids at 550°C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	0.44
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows: (Annexure – IV E).

S. No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/ Nm ³)
1.	SPM	IS:11225(Part-1)-1985	86	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction): (Annexure – IV F).

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	118	6	28
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

Remarks:

1. The analysis results of the effluent samples indicate that all the parameters are within the prescribed standards in the Consent Order.

2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The soil sample indicates that the soil is non-hazardous in nature.
4. Stack emission analysis report indicates that the Suspended Particulate Matter (SPM) is within the standards prescribed in the Consent Order.
5. AAQ Monitoring indicates that the Respirable Suspended Particulate Matter (RSPM) is exceeding the National Ambient Air Quality Standards (NAAQS) due to vehicular movement of Paddy / Rice transportation and fugitive dust emissions.
6. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – IV G).**



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Annexure-IV A

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER - ORANGE CATEGORY

Consent Order No: TSPCB/ZO/RCP/NLG/1135/CFO/2020-1/66

Date: 11.12.2020.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

EE
3/11
M/s. APR Rice Industry,
(Formerly M/s. Laxmi Narsimha Swamy Rice Industries),
Sy.No. 231/4 & 243, Komarabanda (V),
Kodad (M), Suryapet District.

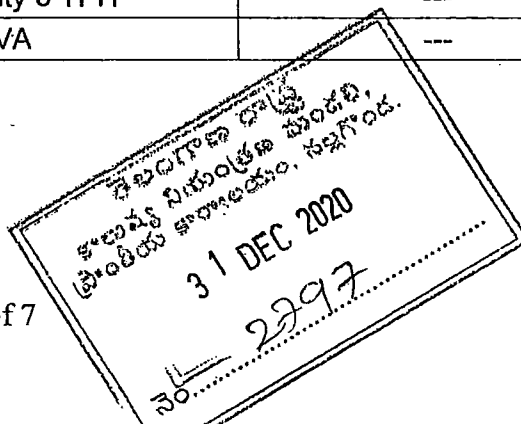
(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washings - 33 KLD, Boiler Blow down - 2 KLD	35 KLD	Onland for irrigation within the industry's premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease-10.
2	Domestic	2 KLD	Septic tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Husk fired Boiler of capacity 3 TPH	---
2	Attached to DG Set of capacity 250 KVA	---



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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/1135/HWM/2020
Date: 11.12.2020.
2. The Occupier of, **M/s. APR Rice Industry**, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	50 LPA	Shall be disposed to Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / Alternate Fuel & Raw Material Facilities (AFRF) for pre processing.
2	35.3 of Schedule – I: ETP Sludge	---	Shall be used as manure.
3	Boiler Ash	3.0 TPD	Shall be sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Parboiled Rice	30.0 TPD
By-Products		
2	Rice bran	3 TPD
3	Broken rice	3 TPD
4	Husk	4 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **30th day of September 2030**. The industry shall pay the consent fee annually, till the validity of consent order.

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

To
M/s. APR Rice Industry,
(Formerly M/s. Laxmi Narsimha Swamy Rice Industries),
Sy.No. 231/4 & 243, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to the Environmental Engineer, TSPCB, Regional Office, Naigonda for information and with a direction to peruse the industry for obtaining revocation of Closure Order.





SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

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- d) E-Waste (Management & Handling) Rules, 2016.
- e) Plastic Waste (Management & Handling) Rules, 2016.
- 24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
- 25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall pay the balance the balance CFO fee and CFO penalty fee for operating the industry without valid CFO of the Board of Rs6200/- immediately at RO Nalgonda.
- 2) The industry shall start operations only after obtaining the extention of revocation of closure order issued by the Board vide order dated 08.07.2019.
- 3) The industry shall take suitable measures to avoid the air & water pollution towards Salarjungpet Village is at a distance of 200 meters in the east side direction.
- 4) The industry shall take suitable measures to avoid the air & water pollution towards M/s KLR avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District.
- 5) The industry shall take additional measures such as water spraying on road and within the premises to suppress dust during vehicle movement.
- 6) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & washings	45 KLD
2.	Boiler feed	4 KLD
3.	Domestic	3 KLD
Total:		52 KLD

- 7) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 8) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 9) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than

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2.5 μ m) – 60 μ g/m³; SO₂ – 80 μ g/m³; NO_x – 80 μ g/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time	(6 AM to 10 PM)	- 75 dB (A)
	Night time	(10 PM to 6 AM)	- 70 dB (A)

- 10) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 11) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 12) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 13) The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector installed to the husk fired boiler of capacity 3.0 TPH.
- 14) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.
- 15) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 16) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 17) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.
- 18) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 19) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 20) The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
- 21) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 22) Qualified technical man power shall be employed to operate the ETP.
- 23) The industry shall take all precautionary and safety measures during process operations.
- 24) The industry shall maintain good house keeping within the plant premises.
- 25) The industry shall comply with all the directions issued by the Board from time to time.

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SCHEDULE - C

[see rule 6(2)]

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof. The industry shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the Concerned Regional office. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall dispose /sell the Hazardous Waste to only industries/agencies authorized by the State Pollution Control Boards. The industry shall verify the authorization of the Board given to the Party before disposing its waste to the External Party.
4. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with authorization. In case of variation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/ CFE/CFO in this regard.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal. Waste oils shall be disposed to the authorized Reprocessors/ Recyclers and Used Lead Acid Batteries shall be disposed to the manufacturers / dealers on buyback basis. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises. The industry shall check the Certificate/ Authorisation/order of MoEF issued to the Re-user/Recycle units while disposing the waste oil.
6. The industry shall dispose of e-waste to the authorised recyclers only.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad / Zonal Office RC Puram and concerned Regional Office.

To
M/s. APR Rice Industry,
(Formerly M/s. Laxmi Narsimha Swamy Rice Industries),
Sy.No. 231/4 & 243, Komarabanda (V),
Kodad (M), Suryapet District.


JOINT CHIEF ENVIRONMENTAL ENGINEER





(91) Annexure-IV B
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM - X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Dt:-22-06-2021

Report No. 2021 - 06398 & 06399

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 16/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of M/s. APR Rice Industry, Sy. No. 231/4 & 243, Komarabanda (V), Kodad (M), Suryapet District collected on 15/06/2021 for analysis. The samples were in a condition fit for analysis reported below:

2021 - 06398 : Inlet of ETP
2021 - 06399 : Outlet of ETP

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 22/06/2021 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06398	06399	
1	pH	4500-H ⁺ -B	6.92	6.9	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-B	43	25	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,620	1,544	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	360	192	-
5	Biological Oxygen Demand (BOD)	5210-B	114	28	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.
The condition of the seals, fastening and container on receipt was intact.

BOARD ANALYST

Signed this: 22/06/2021

Address:
Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,
Dr. S. Purushotham Reddy, AES-II,
RO-Nalgonda



(92) Annexure-IV C
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 - 06612

- 1) Sample Description : M/s. APR Rice Industry, (Formerly M/s. Laxmi Narsimha Swamy Rice Industries), Sy. No. 231/4 & 243, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is adjacent to South West fencing within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06612	
1	pH		4500-H ⁺ -B	6.49	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1530	-
3	Total Suspended Solids (TSS)	mg/l.	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/l.	2540 C	934	2000
5	Chemical Oxygen Demand (COD)	mg/l.	5220 B	14	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	236	600
7	Total Hardness as CaCO ₃	mg/l.	2340-C	350	600
8	Calcium as Ca ²⁺	mg/l.	3500-Ca B	80	200
9	Magnesium as Mg ²⁺	mg/l.	3500-Mg B	36	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl B	206	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	25	400
12	Nitrates as NO ₃ ⁻	mg/l.	4500-B-NO ₃ ⁻ B	11	45
13	Sodium	mg/l.	3500-Na B	68	-
14	Potassium	mg/l.	3500-K B	4	-
15	Fluoride as F ⁻	mg/l.	4500-F-C	0.74	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	29.29	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.58	-
18	Cadmium	mg/l.	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/l.	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/l.	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/l.	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/l.	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/l.	3111B & 3500 as Zn	BDL	15
24	Iron	mg/l.	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/l.	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/l.	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA - 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL - Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-IV.D

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

SOIL / SOLID WASTE ANALYSIS REPORT

Sample Nos. 2021 – 06397

- 1) Sample Description : M/s. APR Rice Industry, Sy. No. 231/4 & 243,
Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Soil sample collected adjacent to South side boundary near ETP
within the Industry premises.
- 3) Sample Collected on : 15/06/2021
- 4) Sample Received on : 16/06/2021
- 5) Report issued on : 19/06/2021
- 6) Sample collected by : AES-II, RO-Nalgonda

S. No.	Parameter	Units	Results
1	pH		7.07
2	Total Volatile Solids at 550°C	%	4
3	Total Fixed Solids at 550°C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	0.44
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note:

- 1) Results are related to sample as received.

Remarks: - As per the CRIT Criteria the Soil sample is Non Hazardous in Nature.

SENIOR ENVIRONMENTAL SCIENTIST



(94) Annexure-IV E
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY R.C.Puram
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

REPORT BY THE STATE BOARD ANALYST
FORM IV
(See rule 14)

Report No. 2021 - 06395

Date: 19/06/2021

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 15/06/2021 and received on the day 16/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of Stack attached to 3 TPH Husk Fired Boiler from M/s. APR Rice Industry, Sy. No. 231/4 & 243, Komarabanda (V), Kodad (M), Suryapet District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 19/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-I)-1985	86	115

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) During the monitoring industry was operating husk fired boiler with capacity of 3 TPH.
- 2) The industry is provided with Mechanical Dust Collector, Cyclone followed by Wet Scrubber as Air Pollution Control Equipment to control dust emissions.
- 3) The height of the stack is 30 meters.

Signed this: 19/06/2021

BOARD ANALYST

Address:

D. Nageswar Rao
Senior Environmental Scientist,
TSPCB, Zonal Laboratory, R.C.Puram,
Sangareddy District.



(95) Annexure-IV F
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06396

- 1) Name & Address of the Industry : M/s. APR Rice Industry, Sy. No. 231/4 & 243,
Komarabanda (V), Kodad (M), Suryapet District.
- 2) Date of Sampling : 15/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES-II, RO-Nalgonda

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	113	6	28
Ambient Air Quality Standards as per CPO		100	80	80

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



(96) Annexure-IV G
TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-213/TSPCB/TF/HO/2020 *hhr*

Dt: 07.07.2021

Sub: TSPCB – M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

- Ref:**
1. Closure Order dt.08.07.2019.
 2. CFO Order No.TSPCB/ZO/RCP/NLG/1135/CFO/2020-1166, dt.11.12.2020 valid upto 30.09.2030.
 3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-1525, dt.11.01.2021.
 5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 6. Inspection of the industry by the Board Officials on 15.06.2021.
 7. Industry representation dt. 18.06.2021.
 8. Hearing held on 06.07.2021.
- * * * * *

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity – 30 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued Closure Order on 08.07.2019 to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2nd cited, the Board issued renewal of CFO&HWA to your industry on 11.12.2020, for a period upto 30.09.2030.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period of Six Months.
6. **WHEREAS**, vide reference 5th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
7. **WHEREAS**, vide reference 6th cited, the Board Officials inspected the industry on 15.06.2021 and Sri A. Prabhaker Reddy, Managing Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with the conditions stipulated in CFO & HWA order	CFO valid upto 30.09.2030.

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	issued vide dt: 14.10.2019 and conditions stipulated Temporary revocation of Closure orders dated 25.08.2020 scrupulously.	
2	The industry shall not operate without valid CFO & HWA of the Board and shall apply for renewal of the consent prior to its expiry.	The industry has obtained CFO & HWA vide order dated 11.12.2020 which is valid up to 30.09.2030 for Parboiled Rice-30 TPD.
3	The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.	Not Complied

(B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1135/CFO/2020 - 1166, Dt:11.12.2020 is as given below:

S.No	Condition	Compliance															
1	The industry shall pay the balance the balance CFO fee and CFO penalty fee for operating the industry without valid CFO of the Board of Rs. 6200/- immediately at RO Nalgonda.	--															
2	The industry shall start operations only after obtaining the extension of revocation of closure order issued by the Board vide order dated 08.07.2019.	The industry has obtained Extension of Temporary Revocation of Closure order on 11.01.2021 for a period of 6 months.															
3	The industry shall take suitable measures to avoid the air & water pollution towards Salarjungpet Village is at a distance of 200 meters in the east side direction.																
4	The industry shall take suitable measures to avoid the air & water pollution towards M/s KLR avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District.	Complaints received from the colony regarding air pollution.															
5	The industry shall take additional measures such as water spraying on road and within the premises to suppress dust during vehicle movement.	Not complied.															
6	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>S. No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & washings</td><td>45 KLD</td></tr> <tr> <td>2.</td><td>Boiler feed</td><td>4 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>3 KLD</td></tr> <tr> <td></td><td>Total</td><td>52 KLD</td></tr> </table>	S. No.	Water Consumption	Quantity	1.	Process & washings	45 KLD	2.	Boiler feed	4 KLD	3.	Domestic	3 KLD		Total	52 KLD	Complied.
S. No.	Water Consumption	Quantity															
1.	Process & washings	45 KLD															
2.	Boiler feed	4 KLD															
3.	Domestic	3 KLD															
	Total	52 KLD															
7	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform ³ .	Complied.															

8	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <thead> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> </thead> <tbody> <tr> <td>1 & 2</td><td>SPM</td><td>115</td></tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.
Chimney No.	Parameter	Emission standards (mg/NM ³)						
1 & 2	SPM	115						
9	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.						
10	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
11	The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of waste water was observed outside the premises.						
12	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	Complied.						
13	The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector installed to the husk fired boiler of capacity 3.0 TPH.	The industry has provided Mechanical Dust Collector and Cyclone followed by Wet Scrubber to the 3 TPH husk fired boiler as APCE.						
14	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.	Complied.						
15	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed for suppression of the fugitive emission.						
16	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.						
17	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	The industry has provided separate energy meters to ETP and APCE.						
18	The industry shall not cause any air pollution /	Odour is not observed from						

	odour nuisance in the surrounding environment.	the industry.
19	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the premises.
20	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	-
21	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.
22	Qualified technical man power shall be employed to operate the ETP.	Complied
23	The industry shall take all precautionary and safety measures during process operations.	Complied.
24	The industry shall maintain good housekeeping within the plant premises.	Maintained.
25	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. APR Rice Industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. The industry has obtained CFO renewal order from the Board vide order dated 11.12.2020 with validity upto 30.09.2030.
3. The Board issued extension of temporary revocation of Closure order to the industry vide order dtd.11.01.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter & Sludge drying beds. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry has a husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector & Cyclone dust collector followed by Wet Scrubber as APCE.
7. The industry has provided closed rooms for storage of husk & ash.
8. It is to submit that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 15.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample No.	Effluent sample description
2021 - 06398	: Inlet of ETP
2021 - 06399	: Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06398	06399	
1	pH	4500-H ⁺ -B	6.92	6.9	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	43	25	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,620	1,544	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	360	192	-
5	Biological Oxygen Demand (BOD)	5210-B	114	28	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code	:	Sample details / collection point
2021-06612	-	Water sample collected from Bore well, which is adjacent to South West fencing within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06612	
1	pH		4500-H ⁺ -B	6.49	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1530	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	934	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	14	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	236	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	350	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	80	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	36	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	206	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	25	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	11	45
13	Sodium	mg/L	3500-Na B	68	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	0.74	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	29.29	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.58	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(181)

(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point	
06397	:	Soil sample collected adjacent to South side boundary near ETP within the Industry premises	
S. No.	Parameter	Units	Results
1	pH		7.07
2	Total Volatile Solids at 550°C	%	4
3	Total Fixed Solids at 550°C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	0.44
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard as per CFO (mg/Nm ³)
1.	SPM	IS:11225(Part-1)-1985	86	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	118	6	28
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

8. **WHEREAS**, vide reference 7th cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
9. **WHEREAS**, vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided mechanical dust collector and cyclone followed by wet scrubber as APCE to the stack. The industry has

provided shed for storage of ash / husk and also provided water sprinkler for dust suppression. However, the industry has not carried out water spraying on the roads to avoid fugitive emissions.

The Committee further noted that analysis results of the samples collected from borewell within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units

The Regional Officer informed that, the industry is operating the ETP, provided mechanical dust collector and cyclone followed by wet scrubber as APCE to the boiler, provided shed for storage of ash / husk to control fugitive emissions. However, the industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. Also informed that they will carryout water sprinkling to avoid fugitive emissions and meet the AAQ monitoring Standards and will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries.
9. The industry shall maintain good housekeeping.

10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
12. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. APR Rice Industry,
Sy.No.242 & 243, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued by the Board.
5. Concerned file.

// T.C.F.B.O //

Subhishir

Senior Environmental Engineer (FAC)

②

The status of each individual rice mill is submitted as follows:

5) M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R-8):

1. The industry was established in the year 1994.
2. The industry is engaged in Parboiled Rice activity – 16.8 TPD and obtained renewal of Consent for Operation (CFO) from the Board vide order dated 22.03.2021 with validity period upto 31.03.2022 **(Annexure – V A)**.
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 14.06.2021. During inspection, the industry was not in operation. The industry representative informed that due to Covid-19 infections of staff, the unit was not in operation since 31.05.2021 due to Covid-19 infections to the staff / workers.
7. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused Aeration tank & Secondary Settling tank for treatment of effluents.
8. The industry is having husk fired boiler of capacity 2.5 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
9. The industry has provided closed husk and ash rooms. But, part of ash was observed openly near ash room.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram.

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(i) Analysis results of Ground water sample is as follows: (Annexure – V B).

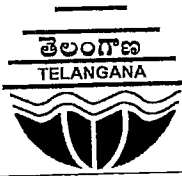
Sample code	:	Sample details / collection point
2021-06615	:	Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

S. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06615	
1	pH		4500-H ⁺ -B	6.31	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1948	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	18	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1186	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	8	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	276	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	524	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	115	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	58	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	350	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	40	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	14	45
13	Sodium	mg/L	3500-Na B	96	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.89	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	28.04	-
17	Sodium Absorption Ratio (SAR)	meq/L	-	1.81	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

Remarks:

1. The industry was not in operation since 31.05.2021 due to Covid-19 infections to the staff / workers. Hence, effluent, Soil, Stack, Ambient Air Quality (AAQ) Monitoring could not be carried out. The monitoring would be carried out as and when the industry starts operation.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – V C)**.



(107) Annexure-IA

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

H.No. 8-15, 1st Floor, Sri Lakshmi Complex, Near RTO Office, Sri Vinayaka
Nagar, Hyderabad Road, Nalgonda-508 001

CONSENT & AUTHORIZATION ORDER - RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: 55117/TSPCB/RO/NLG/CFO/2021 - 400, Date: 22.03.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda,
Kodad (V&M), Suryapet District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & washings Boiler blow down	26 KLD	On land for irrigation within the premises after treatment in ETP	pH: 6.5 to 8.5, TSS - 200, TDS-2100 mg/l, BOD (3 days at 27° C) - 100.0 mg /l, Oil & Grease- 10.
2	Domestic	1.5 KLD	Septic tank followed by soak pit	---

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Husk fired Boiler of capacity 2.5 TPH.	---
2	Attached to 140 KVA DG Set	---

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – 55117/TSPCB/RO/NLG/HWA/2020-
Date: 22.03.2021.
2. The Occupier of **M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill** is hereby granted an authorization to operate a facility for generation, collection, storage, transport, reuse and disposal of Hazardous Waste namely:

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Used oil	20 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal, Medchal District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Para Boiled Rice	16.8 TPD
	By-Product	
1	Rice Bran	1.44 TPD
2	Broken Rice	0.48 TPD
3	Rice Husk	5.52 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st Day of March, 2022.**

To
M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda,
Kodad (V&M), Suryapet District.

AS Rajendra
22/03/2021
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

Copy to the Joint Chief Environmental Engineer, TSPCB, Zonal Office, RC Puram for kind information and necessary action.

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SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorization under HWM Rules at least 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorization of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and Wind direction recorder.
4. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
13. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF &

CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.

14. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
15. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure landfill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
16. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
17. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
18. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
20. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
21. The industry shall carryout monthly environmental monitoring by Govt. / Private Laboratories which is approved by Ministry of Environment, Forests & Climate Change (MoEF&CC) / accredited by NABL and submit monthly report to the concerned Regional office.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.
 - d) E-Waste (Management & Handling) Rules, 2016.
 - e) Plastic Waste (Management & Handling) Rules, 2016.

(11)

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) **The industry shall obtain Revocation of Closure order from the Board.**
- 2) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S.No.	Water Consumption	Quantity
1.	Process & Washings	30 KLD
2.	Boiler Feed	8 KLD
3.	Domestic	2 KLD
	Total	40 KLD

- 3) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 4) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1	SPM	115
2	SPM	115

- 5) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 6) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.

- 7) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 8) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 9) The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 2.5 TPH.
- 10) The industry shall dispose the boiler ash to brick manufacturing industries.
- 11) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 12) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 13) The industry shall maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.
- 14) The industry shall maintain separate energy meter to the ETP and maintain log registers.
- 15) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 16) Qualified technical man power shall be employed to operate the ETP.
- 17) The industry shall take all precautionary and safety measures during process operations.
- 18) The industry shall maintain good housekeeping within the plant premises.
- 19) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall not dispose spent solvent / mixed spent solvents to the traders.
17. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
18. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labeling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
19. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilization including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.

- v) In case of transit of hazardous and other waste for recycling, utilization including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorization for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorization for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
20. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.
- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
- iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
- v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control

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Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.

- vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
21. The industry shall maintain good housekeeping & maintain proper records for hazardous and other wastes stated in authorization.
22. The industry shall maintain proper records, for hazardous waste stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
23. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

P. Rajendra
22/03/2024
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

To
M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komaraḁanda,
Kodad (V&M), Suryapet District.



(116) Annexure-V B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06615

- 1) Sample Description : M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill, Sy. No. 230/1/A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located near main entrance gate within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06615	
1	pH		4500-H ⁺ -B	6.31	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1948	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	18	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1186	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	8	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	276	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	524	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	115	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	58	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl B	350	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	40	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	14	45
13	Sodium	mg/L	3500-Na B	96	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.89	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	28.04	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.81	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



(117)

Annexure - I C

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-214/TSPCB/TF/HO/2020- 444

Dt: 07.07.2021

Sub : TSPCB - M/s. Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. Board directions dt.08.07.2019.
 2. Board closure order dt.10.12.2019.
 3. Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-635, dt.25.08.2020.
 4. Extension of Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-1523, dt.11.01.2021.
 5. CFO renewal order No. 55117/TSPCB/RO-NLG/CFO/2021 - 400, dt.22.03.2021 valid upto 31.03.2022.
 6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
 7. Inspection of the industry by the Board Officials on 14.06.2021.
 8. Industry representation dt. 21.06.2021.
 9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16.8 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued certain directions to comply with on 08.07.2019.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
6. **WHEREAS**, vide reference 5th cited, the industry has obtained renewal of CFO&HWA order vide dt.22.03.2021 with a validity period upto 31.03.2022.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri Ch. Amarender, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO valid upto 31.03.2022.
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the industry was not in operation.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly and shall not cause any air pollution to the surrounding residents.	The industry has provided closed rooms for storage of husk & ash. However, part of ash was observed in open area near ash room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	The industry has provided energy meter to ETP.
6	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. 55117/TSPCB/RO-NLG/CFO/2021 - 400, dt.22.03.2021 is as given below:

S No.	Condition	Compliance															
1	The industry shall obtain Revocation of Closure order from the Board.	The industry has obtained Extension of Temporary Revocation of Closure order on 11.01.2021 for a period of 6 months.															
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>Sl.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings</td><td>30 KLD</td></tr> <tr> <td>2.</td><td>Boiler Feed</td><td>8 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>2 KLD</td></tr> <tr> <td></td><td>Total</td><td>40 KLD</td></tr> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	30 KLD	2.	Boiler Feed	8 KLD	3.	Domestic	2 KLD		Total	40 KLD	Complied
Sl.No.	Water Consumption	Quantity															
1.	Process & Washings	30 KLD															
2.	Boiler Feed	8 KLD															
3.	Domestic	2 KLD															
	Total	40 KLD															
3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied															

4	The emissions shall not contain constituents in excess of the prescribed limits mentioned below <table border="1"> <thead> <tr> <th>Chimney No</th><th>Parameter</th><th>Emission Standards (mg/Nm³)</th></tr> </thead> <tbody> <tr> <td>1</td><td>SPM</td><td>115</td></tr> <tr> <td>2</td><td>SPM</td><td>115</td></tr> </tbody> </table>	Chimney No	Parameter	Emission Standards (mg/Nm ³)	1	SPM	115	2	SPM	115	During inspection, the industry was not in operation.
Chimney No	Parameter	Emission Standards (mg/Nm ³)									
1	SPM	115									
2	SPM	115									
5	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels : Day time(6 AM to 10 PM) - 75 dB (A) Night time(10 PM to 6 AM) - 70 dB (A)	During inspection, the industry was not in operation.									
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied									
7	The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the industry was not in operation.									
8	The industry shall store the husk & husk ash in closed rooms only. The industry shall not store the husk & husk ash openly.	The industry has provided closed rooms for storage of husk & ash. However, part of ash was observed in open area near ash room.									
9	The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 2.5 TPH.	The industry has provided MDC followed by wet scrubber to 2.5 TPH boiler as APCE.									
10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied									
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	The industry is not in operation.									
12	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.									
13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided water meter to outlet of Bore well.									
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	The industry has provided energy meter to ETP.									

15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall maintain good housekeeping within the plant premises.	Housekeeping needs improvement.
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Bhuvaneshwari Parboiled Modern Rice Mill is located at Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 16.8 TPD.
2. The industry has obtained renewal of CFO from the Board on 22.03.2021 with validity period up to 31.03.2022.
3. The Board issued extension of temporary revocation of closure order to the industry vide order dt.11.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry was not in operation. The industry representative informed that due to Covid-19 infections of staff, the unit was not in operation for last 15 days.
5. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused Aeration tank & Secondary Settling tank.
6. The industry is having husk fired boiler of capacity 2.5 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
7. The industry has provided closed husk and ash rooms. But part of ash observed openly near ash room.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:
 - (i) Analysis results of Ground water sample is as follows:

Sample code	:	Sample details / collection point
2021-06615	-	Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

S.No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06615	
1	pH		4500-H ⁺ -B	6.31	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1948	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	18	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1186	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	8	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	276	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	524	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	115	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	58	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	350	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	40	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	14	45
13	Sodium	mg/L	3500-Na B	96	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.89	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	28.04	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.81	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. During the inspection, the industry was not in operation. The industry has provided ETP to treat the waste water, provided mechanical dust collector followed by wet scrubber as APCE to the stack, provided closed rooms for storage of ash / husk. However, part of ash was observed in open area near ash room.

Also noted that analysis results of the samples collected from borewell within the industry premises do not indicate any contamination.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units.

The Regional Officer informed that, during the inspection, the industry was not in operation. The industry has provided ETP to treat the waste water, provided mechanical dust collector followed by wet scrubber as APCE to the stack, provided closed rooms for storage of ash / husk. However, part of ash was observed in open area near ash room and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, the industry is not in operation from last 15 days due to Covid-19. Further informed that the industry has provided ETP, provided mechanical dust collector followed by wet scrubber as APCE to the boiler. They will rectify the damaged ash & husk storage shed within 15 days and comply with all the Board directions and consent conditions and also stated that they will carryout water sprinkling to avoid fugitive emissions.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
 3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
 4. The industry shall not cause any air pollution./ odour nuisance / dust nuisance in the surrounding environment.
 5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
 6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
 7. The industry shall lay metal roads / CC roads within the premises within 3 months.
 8. The industry shall dispose the boiler ash to brick manufacturing industries.
 9. The industry shall maintain good housekeeping.
 10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Bhuvaneshwari Parboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

BVB Giris

Senior Environmental Engineer (FAC)

A

The status of each individual rice mill is submitted as follows:

6) M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District (R-9):

1. The industry was established in the year 1996.
2. The industry is engaged in Parboiled Rice activity - 15 TPD and obtained Consent for Operation (CFO) from the Board vide order dated 29.05.2018 with validity period upto 30.06.2023 (**Annexure – VI A**).
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. During inspection, the industry is operating Steam rice milling activity. The industry representative has informed that, they are not operating the parboiled activity for last 4-5 years.
7. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank & Settling tank. But the same is not in use as there is no wastewater generation from the parboiled section. The boiler blowdown water is used for ash quenching.
8. The industry is having husk fired boiler of capacity 2.5 TPH and provided MDC followed by Cyclone dust collector as APCE to control the stack emissions.
9. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, soil sample and ground water sample of the industry on 15.06.2021 and 25.06.2021. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) Analysis results of Ground water sample is as follows: (Annexure – VI B).

Sample code		:	Sample details / collection point		
2021-06618		:	Water sample collected from Bore well, which is located near South West fencing within the industry premises.		
S. No	Parameter	Units	Method No	Results 06618	Standards as per IS 10500 : 2012 Permissible Limit
1	pH		4500-H ⁺ -B	6.58	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1883	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1142	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	13	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	270	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	576	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	110	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	73	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	326	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	48	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	15	45
13	Sodium	mg/L	3500-Na B	92	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ C	1.39	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	25.46	-
17	Sodium Absorption Ratio (SAR)	meq/L	-	1.66	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

(ii) Analysis results of Soil sample is as follows: (Annexure – VI C).

Sample code	:	Sample details / collection point		
2021-06394	:	Soil sample collected at North side of the Industry near ETP within the Industry Premises.		
S. No	Parameters		Units	Results
1	pH			6.53
2	Total Volatile Solids at 550 ^o C		%	2
3	Total Fixed Solids at 550 ^o C (% W/W)		%	98
4	Total Organic Carbon (TOC)		%	0.48
5	Flash Point (Ignitability)		^o C	No flash below 60 ^o C
6	Calorific Value		Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iii) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows: (Annexure – VI D).

S.No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	93	115

Note: The boiler stack emissions are meeting the standards.

(iv) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate (Down wind direction): (Annexure – VI E).

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring – Periphery of the industry near main entrance gate	119	5	23
Ambient Air Quality Standards as per CFO		100	100	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

Remarks:

1. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.

2. The soil sample indicates that the soil is non-hazardous in nature.
3. Stack emission analysis report indicates that the Suspended Particulate Matter (SPM) is within the standards prescribed in the Consent Order.
4. AAQ Monitoring indicates that the Respirable Suspended Particulate Matter (RSPM) is exceeding the National Ambient Air Quality Standards (NAAQS) due to vehicular movement of Paddy / Rice transportation and fugitive dust emissions due to open storage of part of husk and husk ash.
5. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – VI F)**.



(128) Annexure - VI A

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (AUTO RENEWAL)

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

Consent Order No: TSPCB/ZO/RCP/NLG/965/CFO/2018- 860 **Date: 29.05.2018.**

Sub: TSPCB – CFO – M/s. Raja Rajeswari Parboiled Rice Industries, Sy No. 193/1, Komarabanda (V), Kodad (M), Suryapet District – Auto Renewal of Consent for Operation – Order issued – Reg.

- Ref:**
1. CFO order No. TSPCB/ZO/RCP/NLG/965/W&A/2018-68, dt: 05.01.2018.
 2. Board Resolution No. 26 and circulars dt: 19.11.2015, 08.12.2015 & 11.09.2017.
 3. Industry online application no. 659 dt: 19.05.2018 for auto renewal of CFO & HWA order along with Self Certification & Bank Guarantee.
 4. EE, TSPCB, RO, Nalgonda report received through mail on 29.05.2018.

- 1) The Board hereby renews the Consent for Operation (CFO) of the industry, issued vide reference 1st cited, for a period upto 30.06.2018 under 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.
- 2) This combined Consent & HWA order is issued under the Auto Renewal System of the Board vide reference 2nd cited and as per the CFO application, Bank Guarantee, self certificate submitted by M/s. Raja Rajeswari Parboiled Rice Industries, Sy No. 193/1, Komarabanda (V), Kodad (M), Suryapet District, vide reference 3rd cited. The CFO & HWA order is valid for a period ending with 30th day of June, 2023.
- 3) All the conditions stipulated in the CFO order issued vide reference 1st cited will remain same. The Board reserves right to review, modify, revoke conditions and vary the validity period of CFO of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of Bank Guarantees submitted by the industry for Rs. 12,500/-, (BG No. 26/2018-2019, dated 16.05.2018 with validity upto 30.06.2023).
- 5) This Auto Renewal Order is issued subject to the following additional conditions, in addition to the conditions stipulated by the Board CFO & HWA order issued vide reference 1st cited:

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- a) The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
- b) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To,
M/s. Raja Rajeswari Parboiled Rice Industries,
Sy No. 193/1, Komarabanda (V),
Kodad (M), Suryapet District.



Copy submitted to the MEMBER SECRETARY, TSPCB, A3, Industrial Estate, Sanathnagar, Hyderabad for kind information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and necessary action.



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TELANGANA STATE POLLUTION CONTROL BOARD
Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER FRESH - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/965/CFO/2018-68 Date: 05.01.2018.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Raja Rajeswari Parboiled Rice Industries,
Sy No. 193/1, Komarabanda (V), Kodad (M),
Suryapet District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washings and Boiler Blow Down	20.0 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease-10.
2	Domestic	1.5 KLD	Septic tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to husk fired boiler of capacity 2.5 TPH	
2	Attached to DG Set of capacity 225 KVA	

18 JAN 2018

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/965/HWM/2018
Date: 05.01.2018.
2. The Occupier of, **M/s. Raja Rajeswari Parboiled Rice Industries**, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing; co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Used oil	20 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District.
2	ETP Sludge	30 Kgs/Month	Used as Manure
3	Boiler Ash	1.5 TPD	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Parboiled Rice	15.0 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 30th day of June 2018.

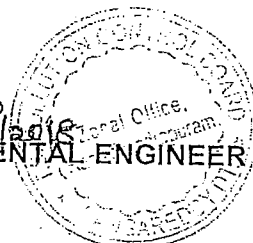
Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Raja Rajeswari Parboiled Rice Industries,
Sy No. 193/1, Komarabanda (V), Kodad (M),
Suryapet District.

Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and to inspect the industry for verification of ETP, & APC equipments performance and submit a report along with analysis reports of stack, AAQM, inlet & outlet of ETP, if any.

JOINT CHIEF ENVIRONMENTAL ENGINEER



SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall start operations only after obtaining the revocation of closure order issued by the Board vide order dated 20.10.2017.
- 2) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings and Boiler Feed	32 KLD
2.	Domestic	2.0 KLD
Total:		34.0 KLD

- 3) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 4) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 5) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 6) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.

- 7) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 8) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 9) The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the husk fired boiler of capacity 2.5 TPH.
- 10) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall be used as a manure in the industry premises.
- 11) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 12) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 13) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.
- 14) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 15) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 16) The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
- 17) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 18) Qualified technical man power shall be employed to operate the ETP.
- 19) The industry shall take all precautionary and safety measures during process operations.
- 20) The industry shall maintain good house keeping within the plant premises.
- 21) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is

generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

- iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.
- The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

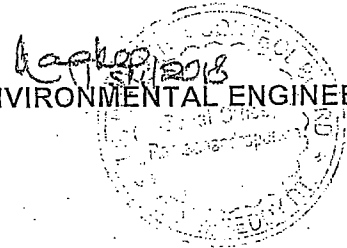
Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Raja Rajeswari Parboiled Rice Industries,
Sy No. 193/1, Komarabanda (V), Kodad (M),
Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER





(139)

Annexure-VI B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 - 06618

- 1) Sample Description : M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1,
Komarabanda (V), Kadad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located beside
admin office within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06618	
1	pH		4500-H ⁺ -B	6.58	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1883	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1142	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	13	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	270	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	576	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	110	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	73	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	326	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	48	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-N-NO ₃ ⁻ B	15	45
13	Sodium	mg/L	3500-Na B	92	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.39	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	25.46	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.66	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA - 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL - Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-VI C

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

SOIL / SOLID WASTE ANALYSIS REPORT

Sample Nos. 2021 – 06394

- 1) Sample Description : M/s. Sri Raja Rajeswari Parboiled Rice Industries, Sy.
No. 193/1, Komarabanda (V), Kodad (M), Suryapet
District.
- 2) Sample Source : Soil sample collected at North side of the Industry near ETP
within the Industry Premises.
- 3) Sample Collected on : 15/06/2021
- 4) Sample Received on : 16/06/2021
- 5) Report issued on : 19/06/2021
- 6) Sample collected by : AES, ZL-R.C.Puram

S. No.	Parameter	Units	Results
1	pH		6.53
2	Total Volatile Solids at 550°C	%	2
3	Total Fixed Solids at 550°C (% W/W)	%	98
4	Total Organic Carbon (TOC)	%	0.48
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note:

- 1) Results are related to sample as received.

Remarks: - As per the CRIT Criteria the Soil sample is Non Hazardous in Nature.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-IV.D
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY R.C.Puram
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

REPORT BY THE STATE BOARD ANALYST
FORM IV
(See rule 14)

Date: 19/06/2021

Report No. 2021 - 06392

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 15/06/2021 and received on the day 16/06/2021 from Smt. N. Karuna, AES, ZL-R.C.Puram, a sample of Stack attached to Husk Fired Boiler of capacity 2.5 TPH from M/s. Sri Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 19/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	93	115

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) The industry is operating Husk Fired Boiler of capacity 2.5 TPH and is in operation during the monitoring.
- 2) The industry is provided with Mechanical Dust Collector followed by Cyclone as Air Pollution Control Equipment to control dust emissions.
- 3) The height of the stack is 30 meters.

Signed this: 19/06/2021

BOARD ANALYST

Address:

D. Nageswar Rao
Senior Environmental Scientist,
TSPCB, Zonal Laboratory, R.C.Puram,
Sangareddy District.



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Annexure-VI E

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06393

- 1) Name & Address of the Industry : M/s. Sri Raja Rajeswari Parboiled Rice Industries,
Sy. No. 193/1, Komarabanda (V), Kodad (M),
Suryapet District.
- 2) Date of Sampling : 15/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES, ZL-R.C.Puram

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near South side compound wall.	119	5	23
Ambient Air Quality Standards as per CPO		100	30	30

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-VI F

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-216/TSPCB/TF/HO/2020-448

Dt: 07.07.2021

Sub : TSPCB - M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

Ref :

1. CFO&HWA order No.TSPCB/ZO/RCP/NLG/965/CFO/2018-68, dt.05.01.2018.
2. CFO (Auto renewal) from the Board on 29.05.2018 with validity period up to 30.06.2023.
3. Board directions dt.08.07.2019.
4. Board closure order dt.10.12.2019.
5. Temporary Revocation of Closure order No.NLG-216/TSPCB/UH-V/TF/2020-539, dt.25.08.2020.
6. Extension of Temporary Revocation of Closure order No.NLG-216/TSPCB/UH-V/TF/2020-1519, dt.11.01.2021.
7. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
8. Inspection of the industry by the Board Officials on 15.06.2021
9. Industry representation letter dated 17.06.2021.
10. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1st & 2nd cited, the industry has obtained CFO&HWA (Auto Renewal) order vide dt.29.05.2018 with a validity period upto 30.06.2023.
3. **WHEREAS**, vide reference 3rd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 4th cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 5th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 6th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 7th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 8th cited, the Board Officials inspected the industry on 15.06.2021 and Sri K. Venkateshwerlu, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

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(A). The compliance of the industry on directions stipulated in Extension of temporary revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO is valid upto 30.06.2023.
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP was not in operation as the industry is operating steam rice milling activity.
3	The industry shall raise height of chimney up to 30 meters from ground level for proper dispersion of flue gas emissions.	Complied
4	The industry shall provide water meter to the ETP.	Not provided.

(B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/965/CFO/2018 - 68, dt. 29.05.2018 is as given below:

S. No	Condition	Compliance												
1	The industry shall start operations only after obtaining the revocation of closure order issued by the Board vide order dated 20.10.2017.	Complied.												
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>S.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings and Boiler Feed</td><td>32 KLD</td></tr> <tr> <td>2.</td><td>Domestic</td><td>2.0 KLD</td></tr> <tr> <td></td><td>Total:</td><td>34 KLD</td></tr> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings and Boiler Feed	32 KLD	2.	Domestic	2.0 KLD		Total:	34 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Process & Washings and Boiler Feed	32 KLD												
2.	Domestic	2.0 KLD												
	Total:	34 KLD												
3	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform ³ .	Complied.												
4	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> <tr> <td>1 & 2</td><td>SPM</td><td>115</td></tr> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.						
Chimney No.	Parameter	Emission standards (mg/NM ³)												
1 & 2	SPM	115												
5	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied:	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.												

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	Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.
7	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP was not in operation as the industry is operating Steam rice milling only and not operating parboiled activity.
8	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. Part of husk was observed openly in front of husk room.
9	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the husk fired boiler of capacity 2.5 TPH.	The industry has provided MDC followed by Cyclone dust collector to 2.5 TPH boiler as APCE.
10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied.
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed and boiler area.
12	The industry shall install Water Meters to measure the actual water consumption and waste water generated & treated and maintains registers.	The industry has provided water meter at outlet of Bore well for water consumption.
13	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	Energy meter provided to ETP.
14	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
15	The industry shall not discharge any waste water outside the factory premises.	During the inspection, no discharges were observed outside the industry premises.
16	The industry shall remit water cess dues as per assessment orders as and when issued by the Board	--
17	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
18	Qualified technical man power shall be employed to operate the ETP	Complied.
19	The industry shall take all precautionary and safety measures during process operations.	Complied.
20	The industry shall maintain good housekeeping within the plant premises.	Maintained.
21	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Raja Rajeswari Parboiled Rice Industries is located at Sy.No. 193/1, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 15 TPD.

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2. The industry has obtained CFO (Auto renewal) from the Board on 29.05.2018 with validity period up to 30.06.2023.
3. The Board issued Extension of temporary revocation of Closure order to the industry vide order dtd.11.01.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating Steam rice milling activity. The industry representative has informed that, they are not operating parboiled activity for last 4-5 years.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank & Settling tank. But the same is not in use as there is no wastewater generation from the parboiled section. The boiler blow down water is used for ash quenching.
6. The industry is having husk fired boiler of capacity 2.5 TPH and provided MDC followed by Cyclone dust collector as APCE to control the stack emissions. But not provided wet scrubber as directed by the Board.
7. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
8. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, soil sample and ground water sample of the industry on 15.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
9. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of Ground water sample is as follows:

Sample code : Sample details / collection point
 2021-06618 - Water sample collected from Bore well, which is located near South West fencing within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06618	
1	pH		4500-H ⁺ -B	6.58	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1883	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1142	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	13	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	270	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	576	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	110	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	73	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	326	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	48	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	15	45
13	Sodium	mg/L	3500-Na B	92	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	1.39	1.5

16	Percent Sodium (% Na)	% (meq/L)	-	25.46	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.66	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(ii) Analysis results of Soil sample is as follows:

Sample code : Sample details / collection point

2021-06394 : Soil sample collected at North side of the Industry near ETP within the Industry Premises.

S. No	Parameters'	Units	Results
1	pH		6.53
2	Total Volatile Solids at 550°C	%	2
3	Total Fixed Solids at 550°C (% W/W)	%	98
4	Total Organic Carbon (TOC)	%	0.48
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iii) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows:

S.No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	93	115

Note: The boiler stack emissions are meeting the standards.

(iv) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring – Periphery of the industry near main entrance gate.	119	5	23
Ambient Air Quality Standards as per CFO		100	100	80

9. **WHEREAS**, vide reference 9th cited, the industry vide letter dated 17.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

10. **WHEREAS**, vide reference 10th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry is operating the steam rice milling activity. The industry has provided ETP to treat the waste water, provided Mechanical dust collector followed by cyclone dust collector as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area near husk room.

The Committee further noted that analysis results of the samples collected from borewell and soil within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units

The Regional Officer informed that, the industry is operating the steam rice milling activity. The industry has provided ETP to treat the waste water, provided Mechanical dust collector followed by cyclone dust collector as APCE to the stack, provided room for storage of ash / husk. However, part of husk / ash is stored in open area near husk room. The industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, the industry is operating the steam rice milling activity. The industry has provided ETP to treat the waste water, provided Mechanical dust collector followed by cyclone dust collector as APCE to the stack, provided room for storage of ash / husk. They will rectify the damaged ash & husk storage shed within 15 days and comply with all the Board directions and consent conditions and also stated that they will carryout water sprinkling to avoid fugitive emissions.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.

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3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment,
5. The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries.
9. The industry shall maintain good housekeeping.
10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above , your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECREATRY

To
M/s. Raja Rajeswari Parboiled Rice Industries,
Sy.No.193/1, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

B. V. B. Giris

Senior Environmental Engineer (FAC)

B

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Annexure – VII

The status of each individual rice mill is submitted as follows:

7) M/s. Sri Kanakamahalaxmi Parboiled Rice Mill, Sy.No. 185/2, 185/3, 185/4 & 185/5, Komarabanda, Kodad (V&M), Suryapet District (R-10):

1. The industry is established in the year 1991.
2. The industry is engaged in Parboiled rice activity - 21 TPD and obtained renewal of Consent for Operation (CFO) from the Board on 26.02.2019 with validity period upto 30.06.2028 (**Annexure – VII A**).
3. The industry became sick and not in operation.



(151) Annexure-VII A
TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi-Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/972/CFO/2019-

Date: 26.02.2019.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

**M/s. Sri Kanakamahalaxmi Parboiled Rice Mill,
Sy.No.185/2, 185/3, 185/4 & 185/5
Komarabanda (V), Kodad (M),
Suryapet District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/lit except pH)
1	Process & Washings and Boiler blow down	22.0 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease- 10.
2	Domestic	1.0 KLD	Septic tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to husk fired boiler of capacity 2.0 TPH	---
2	Attached to DG Set of capacity 120 KVA	---

iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue —TSPCB/ZO/RCP/NLG/972/HWM/2019
Date: 26.02.2019.
2. The Occupier of, M/s. Sri Kanakamahalahaxmi Parboiled Rice Mill is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	20 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s: Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.
Other Waste			
2	ETP Sludge	--	Used as Manure
3	Boiler Ash	1.5 TPD	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Parboiled Rice	21.0 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 30th day of June, 2028. The industry shall pay the consent fee annually, till the validity of consent order.

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Kanakamahalahaxmi Parboiled Rice Mill,
Sy.No.185/2, 185/3, 185/4 & 185/5, Komarabanda (V),
Kodad (M), Suryapet District.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity; h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i). Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) As per undertaking submitted by the industry vide letter dated 26.02.2019, shall provide the sampling port hole, platform with ladder to the stack attached to the boiler for monitoring of the stack emissions within two months period.
- 2) The industry shall comply with all the directions issued by the Board vide order dated 08.01.2018.
- 3) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	25.0 KLD
2.	Boiler Feed	8.0 KLD
3.	Domestic	2.0 KLD
Total:		35.0 KLD

- 4) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within two months as per industry commitment letter dated 26.02.2019.
- 5) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 6) The Industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

- 7) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 8) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 9) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 10) The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the boiler of capacity 2.0 TPH.
- 11) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.
- 12) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 13) As per undertaking submitted by the industry vide letter dated 26.02.2019, shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed within one month period and maintain a log register as per the meter readings.
- 14) As per undertaking submitted by the industry vide letter dated 26.02.2019, shall provide separate energy meters to the air pollution control system & ETP within one month and maintain a log register to record the readings.
- 15) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 16) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 17) The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
- 18) The industry shall develop 10 mtrs.thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 19) Qualified technical man power shall be employed to operate the ETP.
- 20) The industry shall take all precautionary and safety measures during process operations.
- 21) The industry shall maintain good house keeping within the plant premises.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under;
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.

- iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
- iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
- v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
- vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
- vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.

19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.

- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State,

the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
 21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
 22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half-yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Kanakamahalaxmi Parboiled Rice Mill,
Sy.No.185/2, 185/3, 185/4 & 185/5
Komarabanda (V), Kodad (M),
Suryapet District.

The status of each individual rice mill is submitted as follows:

8) M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District (R-11):

1. The industry was established in the year 1996.
2. The industry is engaged in Parboiled Rice activity - 15 TPD and obtained renewal of Consent for Operation (CFO) from the Board vide order dated 29.05.2018 with validity period upto 30.06.2023 **(Annexure – VIII A)**.
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. During inspection, the industry was not in operation. The representative of the industry has informed that due to Covid-19 infection to the workers, the unit was not in operation since one month.
7. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank for treatment of effluents.
8. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical dust collector as APCE to control the stack emissions.
9. The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly in front of husk room and beside ash room.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) Analysis results of Ground water sample is as follows: (Annexure – VIII B).

Sample code **Sample details / collection point**

2021-06613 Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

S. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06613	
1	pH		4500-H ⁺ -B	6.4	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1616	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	972	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	15	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	252	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	464	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	93	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	56	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	324	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	30	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	13	45
13	Sodium	mg/L	3500-Na B	84	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.97	-
17	Sodium Absorption Ratio (SAR)	meq/L	-	1.69	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

Remarks:

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1. The industry was not in operation since 15.05.2021 due to Covid-19 infections to the staff / workers. Hence, effluent, Soil, Stack, Ambient Air Quality (AAQ) Monitoring could not be carried out. The monitoring would be carried out as and when the industry starts operation.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – VIII C)**.



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Annexure-VIII A

TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & HWA ORDER (AUTO RENEWAL)

//BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE//

Consent Order No: TSPCB/ZO/RCP/NLG/971/CFO/2018-859 Date: 29.05.2018.

Sub: TSPCB – CFO – M/s. Sri Padmalaya Parboiled Rice Industry, Sy. No. 232, Komarabanda (V), Kodad (M), Suryapet District – Auto Renewal of Consent for Operation – Order issued – Reg.

- Ref:**
1. CFO order No. TSPCB/ZO/RCP/NLG/971/W&A/2017-2211, dt: 19.12.2017.
 2. Board Resolution No. 26 and circulars dt: 19.11.2015, 08.12.2015 & 11.09.2017.
 3. Industry online application no. 661 dt: 21.05.2018 for auto renewal of CFO & HWA order along with Self Certification & Bank Guarantee.
 4. EE, TSPCB, RO, Nalgonda report received through mail on 29.05.2018.

- 1) The Board hereby renews the Consent for Operation (CFO) of the industry, issued vide reference 1st cited, for a period upto 30.06.2018 under 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016.
- 2) This combined Consent & HWA order is issued under the Auto Renewal System of the Board vide reference 2nd cited and as per the CFO application, Bank Guarantee, self certificate submitted by M/s. Sri Padmalaya Parboiled Rice Industry, Sy. No. 232, Komarabanda (V), Kodad (M), Suryapet District, vide reference 3rd cited. The CFO & HWA order is valid for a period ending with 30th day of June, 2023.
- 3) All the conditions stipulated in the CFO order issued vide reference 1st cited will remain same. The Board reserves right to review, modify, revoke conditions and vary the validity period of CFO of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of Bank Guarantees submitted by the industry for Rs. 12,700/-, (BG No. 032918IGPER0033, dated 18.05.2018 with validity upto 31.05.2023). The industry shall extend the above mentioned Bank Guarantee upto the period of the consent validity i.e., 30.06.2023 and submit the same at Regional Office Nalgonda.

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5) This Auto Renewal Order is issued subject to the following additional conditions, in addition to the conditions stipulated by the Board CFO & HWA order issued vide reference 1st cited:

- a) The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.
- b) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

To,
M/s. Sri Padmalaya Parboiled Rice Industry,
Sy. No. 232, Komarabanda (V),
Kodad (M), Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy submitted to the MEMBER SECRETARY, TSPCB, A3, Industrial Estate, Sanathnagar, Hyderabad for kind information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and with a direction to pursue the industry for extension of BG upto 30.06.2023 within the time.



165 TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER FRESH - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/971/CFO/2017-2211 Date: 19.12.2017.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Sri Padmalaya Parboiled Rice Industry,
Sy. No. 232, Komarabanda (V), Kodad (M),
Suryapet District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washings and Boiler blow down	20.5 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease-10.
2	Domestic	1.5 KLD	Septic tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to husk fired boiler of capacity 2.0 TPH	---
2	Attached to DG Set of capacity 125 KVA	---

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/971/HWM/2017-
Date: 19.12.2017.
2. The Occupier of, M/s. **Sri Padmalaya Parboiled Rice Industry,,** is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	20 LPA	Board's Authorized Recycler / Reprocessor OR TSDf i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District.
Other Waste			
2	ETP Sludge	--	Used as Manure
3	Boiler Ash	1.5 TPD	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Parboiled Rice	15.0 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 30th day of June, 2018.

Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Padmalaya Parboiled Rice Industry,
Sy. No. 232, Komarabanda (V), Kodad (M),
Suryapet District.

Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and to inspect the industry for verification of ETP, & APC equipments performance and submit a report along with analysis reports of stack, AAQM, inlet & outlet of ETP, if any.

JOINT CHIEF ENVIRONMENTAL ENGINEER
Zonal Office,
Nalgonda

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.

- d) E-Waste (Management & Handling) Rules, 2016.
e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall start operations only after obtaining the revocation of closure order issued by the Board vide order dated 20.10.2017.
- 2) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	25.0 KLD
2.	Boiler Feed	10.0 KLD
3.	Domestic	2.0 KLD
Total:		37.0 KLD

- 3) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.
- 4) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 5) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time (6 AM to 10 PM)	- 75 dB (A)
	Night time (10 PM to 6 AM)	- 70 dB (A)

- 6) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 7) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 8) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 9) The industry shall regularly operate Air Pollution Control Equipments i.e., Multi Cyclone dust collector installed to the water tube boiler of capacity 2.0 TPH.
- 10) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall be used as a manure in the industry premises.
- 11) The industry shall regularly carry out water sprinkling to control fugitive dust emissions.
- 12) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 13) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.
- 14) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 15) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 16) The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
- 17) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 18) Qualified technical man power shall be employed to operate the ETP.
- 19) The industry shall take all precautionary and safety measures during process operations.
- 20) The industry shall maintain good house keeping within the plant premises.
- 21) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.

- iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State,

the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

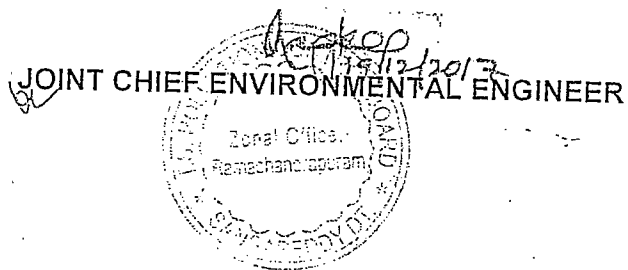
- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
 21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
 22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

Sd/-

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Sri Padmalaya Parboiled Rice Industry,
Sy. No. 232, Komarabanda (V), Kodad (M),
Suryapet District.





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Annexure-VIII B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06613

- 1) Sample Description : M/s. Sri Padmalaya Parboiled Rice Industry, Sy. No. 232, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located near main entrance gate within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06613	
1	pH		4500-H ⁺ -B	6.4	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1616	-
3	Total Suspended Solids (TSS)	mg/l.	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/l.	2540-C	972	2000
5	Chemical Oxygen Demand (COD)	mg/l.	5220-B	15	-
6	Total Alkalinity as CaCO ₃	mg/l.	2320-B	252	600
7	Total Hardness as CaCO ₃	mg/l.	2340-C	464	600
8	Calcium as Ca ²⁺	mg/l.	3500-Ca B	93	200
9	Magnesium as Mg ²⁺	mg/l.	3500-Mg B	56	100
10	Chlorides as Cl ⁻	mg/l.	4500-Cl ⁻ B	324	1000
11	Sulphates as SO ₄ ²⁻	mg/l.	4500-SO ₄ ²⁻	30	400
12	Nitrates as NO ₃ ⁻	mg/l.	4500-B-NO ₃ ⁻ B	13	45
13	Sodium	mg/l.	3500-Na B	84	-
14	Potassium	mg/l.	3500-K B	4	-
15	Fluoride as F ⁻	mg/l.	4500-F ⁻ -C	1	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.97	-
17	Sodium Absorption Ratio(SAR)	meq/l.	-	1.69	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/l.	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/l.	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/l.	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/l.	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/l.	3111B & 3500 as Zn	BDL	15
24	Iron	mg/l.	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/l.	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/l.	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



(175)

Annexure-VIII C

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-217/TSPCB/TF/HO/2020-450

Dt: 07.07.2021

Sub : TSPCB – M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

Ref :

1. CFO order No. TSPCB/ZO/RCP/NLG/971/CFO/2018-, dt.29.05.2018 valid upto 30.06.2023.
2. Board directions dt.08.07.2019.
3. Board closure order dt.10.12.2019.
4. Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-637, dt.25.08.2020.
5. Extension of Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-1517, dt.11.01.2021.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board officials on 14.06.2021.
8. Industry representation letter dated 18.06.2021.
9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District t and involved in Paraboiled Rice activity – 15 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.29.05.2018 with a validity period upto 30.06.2023.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri V. Prasad, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid Consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO is valid upto 30.06.2023.
2	The industry shall not store husk and husk ash openly.	The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly near husk room and ash room.
3	The industry shall provide wet scrubber to boiler.	The industry has provided MDC to the 2 TPH Boiler. But not provided wet scrubber.
4	The industry shall carryout water spraying on the roads to avoid dust during vehicular movement.	Not complied.
5	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33% total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.

(B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/971/CFO/2018- Dt:29.05.2018 is as given below:

S. No.	Condition	Compliance															
1	The industry shall start operations only after obtaining Revocation of Closure order issued by the Board vide order dated 20.10.2017.	The industry has obtained Extension of Temporary Revocation of Closure order on 11.01.2021 for a period of 6 months.															
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table> <tr> <th>Sl.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings</td><td>25 KLD</td></tr> <tr> <td>2.</td><td>Boiler Feed</td><td>10 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>2 KLD</td></tr> <tr> <td></td><td>Total</td><td>37 KLD</td></tr> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	25 KLD	2.	Boiler Feed	10 KLD	3.	Domestic	2 KLD		Total	37 KLD	Complied
Sl.No.	Water Consumption	Quantity															
1.	Process & Washings	25 KLD															
2.	Boiler Feed	10 KLD															
3.	Domestic	2 KLD															
	Total	37 KLD															
3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied															
4	The emissions shall not contain constituents in excess of the prescribed limits mentioned below <table> <tr> <th>Chimney No</th><th>Parameter</th><th>Emission Standards (mg/Nm³)</th></tr> <tr> <td>1</td><td>SPM</td><td>115</td></tr> <tr> <td>2</td><td>SPM</td><td>115</td></tr> </table>	Chimney No	Parameter	Emission Standards (mg/Nm ³)	1	SPM	115	2	SPM	115	The industry was not in operation.						
Chimney No	Parameter	Emission Standards (mg/Nm ³)															
1	SPM	115															
2	SPM	115															

5	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels : Day time(6 AM to 10 PM) - 75 dB (A) Night time(10 PM to 6 AM) - 70 dB (A)	--
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied
7	The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During the inspection, the ETP was not in operation as the industry was not in operation.
8	The industry shall store the husk & husk ash in closed rooms only. The industry shall not store the husk & husk ash openly.	The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly near husk room and ash room.
9	The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 2 TPH.	Complied
10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not Complied
12	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	Complied.
15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall maintain good housekeeping within the plant premises.	Maintained.
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 15 TPD.
2. The industry has obtained CFO (Auto Renewal) from the Board on 29.05.2018 with validity period up to 30.06.2023.
3. The Board issued Extension of temporary revocation of closure orders to the industry vide order dtd. 11.01.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry was not in operation. The representative of the industry has informed that due to Covid-19 infection to the workers, the unit was not in operation since one month.
5. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank.
6. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical dust collector as APCE to control the stack emissions. But not provided wet scrubber as directed by the Board.
7. The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly in front of husk room and beside ash room.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of Ground water sample is as follows:

Sample code Sample details / collection point
2021-06613 Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06613	
1	pH		4500-H ⁺ -B	6.4	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1616	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	972	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	15	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	252	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	464	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	93	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	56	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	324	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	30	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	13	45

13	Sodium	mg/L	3500-Na B	84	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.97	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.69	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. During the inspection, the industry was not in operation. The industry has provided provided ETP to treat the waste water, provided mechanical dust collector as APCE to the stack, provided closed rooms for storage of ash / husk to control fugitive emissions. However part of the ash is stored openly.

Also noted that analysis results of the samples collected from borewell within the industry premises do not indicate any contamination.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units.

The Regional Officer informed that, during the inspection, the industry was not in operation. The industry has provided ETP to treat the waste water, provided mechanical dust collector as APCE to the stack, provided closed rooms for storage of ash / husk. He also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, the industry is not in operation. Further informed that the industry has provided ETP to treat the waste water, provided mechanical dust collector as APCE to the boiler. They will rectify the damaged ash & husk storage shed within 15 days and comply with all the Board directions and consent conditions and also stated that they will carryout water sprinkling to avoid fugitive emissions.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries.
9. The industry shall maintain good housekeeping.
10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.

12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.

13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

(18)

14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Padmalaya Parboiled Rice Industry,
Sy.No. 232, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

Subb Giris

Senior Environmental Engineer (FAC)

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The status of each individual rice mill is submitted as follows:

9) M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District (R-12):

1. The industry was established in the year 1992.
2. The industry is engaged in Parboiled Rice activity - 16TPD and obtained renewal of Consent for Operation (CFO) from the Board vide order dated 22.03.2021 with validity period upto 31.03.2022 **(Annexure – IX A)**.
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 14.06.2021. During inspection, the industry was not in operation. The representative of the industry has informed that, the industry has stopped the operations since 2 months due to Covid-19 infections to their staff.
7. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank for treatment of effluents.
8. The industry is having husk fired boiler of capacity 3 TPH and provided Mechanical dust collector in brick room as APCE to control the stack emissions.
9. The industry has provided closed rooms for storage of husk and ash. Part of husk observed openly near Husk room area.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the

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industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) Analysis results of Ground water sample is as follows: (Annexure – IX B).

Sample code Sample details / collection point

2021-06609 Water sample collected from Open well, which is located at North East side of the industry with in the premises.

S. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06609	
1	pH		4500-H ⁺ -B	6.93	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1504	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	12	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	898	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	3	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	248	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	384	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	82	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	44	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	216	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	27	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	61	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.2	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	25.27	-
17	Sodium Absorption Ratio (SAR)	meq/L	-	1.35	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

Remarks:

1. The industry was not in operation since 15.04.2021 due to Covid-19 infections to the staff / workers. Hence, effluent, Soil, Stack, Ambient Air Quality (AAQ) Monitoring could not be carried out. The monitoring would be carried out as and when the industry starts operation.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – IX C)**.



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TELANGANA STATE POLLUTION CONTROL BOARD

Regional Office, H.No. 8-15, 1st Floor,
Sri Lakshmi Complex, Near RTO Office, Sri Vinayaka Nagar,
Hyderabad Road, Nalgonda-508 001.

CONSENT & AUTHORIZATION ORDER - Renewal - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: 55111/TSPCB/RO/NLG/CFO/2021 - 101, Date: 22.03.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

**M/s. Sri Raghavendra Swamy Parboiled Rice Industry,
Sy.No. 234/1, & 242/4,
Komarabanda, Kodad (V&M),
Suryapet District.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & washings Boiler blow down	22 KLD	On land for irrigation within the premises after treatment in ETP	pH: 6.5 to 8.5, TSS - 200, TDS-2100 mg/l, BOD (3 days at 27° C) - 100.0 mg /l, Oil & Grease- 10.
2	Domestic	2.0 KLD	Septic tank followed by soak pit	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to Husk fired Boiler of capacity 3 TPH.	---
2	Attached to 125 KVA DG Set.	---

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – 55111/TSPCB/RO/NLG/HWA/2020
Date: 22.03.2021.
2. The Occupier of **Sri Raghavendra Swamy Parboiled Rice Industry** is hereby granted an authorization to operate a facility for generation, collection, storage, transport, reuse and disposal of Hazardous Waste namely:

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Used oil	50 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Quthbullapur (M), RR District.

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Para Boiled Rice	16 TPD
	By-Product	
1	Rice Bran	2 TPD
2	Broken Rice	3 TPD
3	Rice Husk	4TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st Day of March, 2022.**

To
Sri Raghavendra Swamy Parboiled Rice Industry,
Sy.No. 234/1, & 242/4,
Komarabanda, Kodad (V&M),
Suryapet District.

B. Rajendra
22/03/2021
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

Copy to the Joint Chief Environmental Engineer, TSPCB, Zonal Office, RC Puram for kind information and necessary action.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorization under HWM Rules at least 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorization of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and Wind direction recorder.
4. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
12. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
13. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF &

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CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.

14. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
15. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure landfill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
16. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
17. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
18. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
19. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
20. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
21. The industry shall carryout monthly environmental monitoring by Govt. / Private Laboratories which is approved by Ministry of Environment, Forests & Climate Change (MoEF&CC) / accredited by NABL and submit monthly report to the concerned Regional office.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.
 - d) E-Waste (Management & Handling) Rules, 2016.
 - e) Plastic Waste (Management & Handling) Rules, 2016.

- 24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
- 25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
- 26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall obtain Revocation of Closure orders from the Board.
- 2) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	25 KLD
2.	Boiler Feed	5 KLD
3.	Domestic	4 KLD
	Total	34 KLD

- 3) The industry shall install and operate wet scrubber to the 3 TPH Boiler, as per Board directions dated. 11.01.2021.
- 4) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
- 5) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1	SPM	115
2	SPM	115

- 6) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

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Night time (10 PM to 6 AM) - 70 dB (A)

- 7) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 8) The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 9) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 10) The industry shall dispose the boiler ash to brick manufacturing industries.
- 11) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 12) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 13) The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.
- 14) The industry shall maintain separate energy meter to the ETP and maintain log registers.
- 15) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 16) Qualified technical man power shall be employed to operate the ETP.
- 17) The industry shall take all precautionary and safety measures during process operations.
- 18) The industry shall maintain good housekeeping within the plant premises.
- 19) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall not dispose spent solvent / mixed spent solvents to the traders.
17. The industry shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
18. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labeling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
19. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

- iv) In case of transportation of hazardous and other waste for recycling or utilization including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilization including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorization for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorization for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
20. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.
- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
- iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.

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- v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
21. The industry shall maintain good housekeeping & maintain proper records for hazardous and other wastes stated in authorization.
22. The industry shall maintain proper records, for hazardous waste stated in Authorization in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
23. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

To
Sri Raghavendra Swamy Parboiled Rice Industry,
Sy.No. 234/1 & 242/4,
Komarabanda, Kodad (V&M),
Suryapet District.

U.S. Raghavendra
22/03/2021
ENVIRONMENTAL ENGINEER
R **ENVIRONMENTAL ENGINEER**
T.S. Pollution Control Board,
Regional Office, Nalgonda.



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Annexure-IX B
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06609

- 1) Sample Description : M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy. No. 234/1 & 242/4, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Open well, which is located at North East side of the industry with in the premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06609	
1	pH		4500-H ⁺ -B	6.93	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1504	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	12	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	898	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	3	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	248	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	384	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	82	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	44	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	216	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻² B	27	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	61	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F-C	1.2	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	25.27	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.35	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-IX C

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-218/TSPCB/TF/HO/2020- 452

Dt: 07.07.2021

Sub : TSPCB – M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued – Reg.**

Ref :

1. Board directions dt.08.07.2019.
2. Board closure order dt.10.12.2019.
3. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
4. Extension of Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-1515, dt.11.01.2021.
5. CFO renewal order No. 55111/TSPCB/RO-NLG/CFO/2021- 401, dt.22.03.2021 valid upto 31.03.2022.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board officials on 14.06.2021.
8. Industry representation letter dated 18.06.2021.
9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District and involved in Paraboiled Rice activity – 16 TPD.
2. **WHEREAS**, vide reference 1st cited, the Board issued certain directions to comply with on 08.07.2019.
3. **WHEREAS**, vide reference 2nd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3rd cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
5. **WHEREAS**, vide reference 4th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
6. **WHEREAS**, vide reference 5th cited, the industry has obtained CFO&HWA order vide dt.22.03.2021 with a validity period upto 31.03.2022.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri I. Banuprasad, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). The compliance of the industry on directions stipulated in Extension of temporary revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO valid upto 31.03.2022.
2	The industry shall provide wet scrubber to boiler.	The industry has provided MDC to the Boiler. But not provided wet scrubber.
3	The industry shall not store husk and husk ash openly.	The industry has provided closed husk rooms for storage of husk and ash. Part of husk observed openly near husk room area.
4	The industry shall carryout water sprinkling to control fugitive emissions.	Not Complied

(B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. 55111/TSPCB/RO-NLG/CFO/2021- 401, dt.22.03.2021 is as given below:

S No.	Condition	Compliance															
1	The industry shall obtain Revocation of Closure order from the Board.	The industry has obtained Extension of Temporary Revocation of Closure order on 11.01.2021.															
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>Sl.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings</td><td>25 KLD</td></tr> <tr> <td>2.</td><td>Boiler Feed</td><td>5 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>4 KLD</td></tr> <tr> <td></td><td>Total</td><td>34 KLD</td></tr> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	25 KLD	2.	Boiler Feed	5 KLD	3.	Domestic	4 KLD		Total	34 KLD	Complied
Sl.No.	Water Consumption	Quantity															
1.	Process & Washings	25 KLD															
2.	Boiler Feed	5 KLD															
3.	Domestic	4 KLD															
	Total	34 KLD															
3	The industry shall install and operate wet scrubber to the 3 TPH Boiler, as per Board directions dated. 11.01.2021.	Not Complied															
3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied															
4	The emissions shall not contain constituents in excess of the prescribed limits mentioned below <table border="1"> <tr> <th>Chimney No</th><th>Parameter</th><th>Emission Standards (mg/Nm³)</th></tr> <tr> <td>1</td><td>SPM</td><td>115</td></tr> <tr> <td>2</td><td>SPM</td><td>115</td></tr> </table>	Chimney No	Parameter	Emission Standards (mg/Nm ³)	1	SPM	115	2	SPM	115	During inspection, the industry was not in operation.						
Chimney No	Parameter	Emission Standards (mg/Nm ³)															
1	SPM	115															
2	SPM	115															

5	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels : Day time(6 AM to 10 PM) - 75 dB (A) Night time(10 PM to 6 AM) - 70 dB (A)	During inspection, the industry was not in operation.
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied
7	The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	The ETP is not in operation as the industry is not in operation.
8	The industry shall store the husk & husk ash in closed rooms only. The industry shall not store the husk & husk ash openly.	The industry has provided closed rooms for storage of husk and ash. Part of husk openly observed near Husk room.
9	The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 3 TPH.	The industry has provided MDC as APCE.
10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not Complied
12	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided water meters at outlet of Bore well.
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	Provided separate energy meter to the ETP.
15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--

17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall maintain good housekeeping within the plant premises.	Maintained
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. M/s. Sri Raghavendra Swamy Parboiled Rice Industry is located at Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District and engaged in Parboiled Rice activity - 16 TPD.
2. The industry has obtained CFO from the Board on 22.03.2021 with validity period up to 31.03.2022.
3. The Board issued Extension of temporary revocation of closure order to the industry vide order dt. 11.01.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry was not in operation. The representative of the industry has informed that, the industry was not in operation since 2 months due to Covid-19 infections to their staff.
5. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank.
6. The industry is having husk fired boiler of capacity 3 TPH and provided Mechanical dust collector in brick room as APCE to control the stack emissions. The industry has not installed wet scrubber as directed by the Board.
7. The industry has provided closed rooms for storage of husk and ash. Part of husk observed openly near Husk room area.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry was not in operation. However, ground water sample of the industry was collected and analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of Ground water sample is as follows:

Sample code Sample details / collection point

2021-06609 Water sample collected from Open well, which is located at North East side of the industry with in the premises.

S.No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06609	
1	pH		4500-H ⁺ -B	6.93	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1504	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	12	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	898	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	3	-

6	Total Alkalinity as CaCO ₃	mg/L	2320-B	248	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	384	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	82	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	44	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	216	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	27	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	10	45
13	Sodium	mg/L	3500-Na B	61	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	1.2	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	25.27	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.35	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. During the inspection, the industry was not in operation. The industry has provided provided ETP to treat the waste water, provided mechanical dust collector as APCE to the stack, provided closed rooms for storage of ash / husk to control fugitive emissions. However part of the ash is stored openly.

Also noted that analysis results of the samples collected from borewell within the industry premises do not indicate any contamination.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony

and in the surroundings and villagers are facing severe health issues due to the operations of the units

The Regional Officer informed that, during the inspection, the industry was not in operation. The industry has provided ETP to treat the waste water, provided mechanical dust collector as APCE to the stack, provided closed rooms for storage of ash / husk. He also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, the industry is not in operation. Further informed that the industry has provided ETP to treat the waste water, provided mechanical dust collector as APCE to the boiler. They will comply with all the Board directions and consent conditions and also stated that they will carryout water sprinkling to avoid fugitive emissions.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:
 1. The industry shall comply with all the CFO conditions issued by the Board.
 2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
 3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly under circumstances.
 4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
 5. The industry shall carry out water spraying on the approach road from highway to Mill to avoid dust during the vehicular movement.
 6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
 7. The industry shall lay metal roads / CC roads within the premises within 3 months.
 8. The industry shall dispose the boiler ash to brick manufacturing industries.
 9. The industry shall maintain good housekeeping.
 10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

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14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Raghavendra Swamy Parboiled Rice Industry,
Sy.No.234/1 & 242/4, Komarabanda,
Kodad (V&M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

B. V. S. Girish

Senior Environmental Engineer (FAC)

B

The status of each individual rice mill is submitted as follows:

10) M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District (R-13):

1. The industry was established in the year 2007.
2. The industry is engaged in Parboiled Rice activity - 26 TPD and obtained Consent for Operation (CFO) from the Board vide order dated 23.07.2018 with validity period upto 31.03.2028 (**Annexure – X A**).
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 14.06.2021. During inspection, the industry is operating parboiled activity.
7. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused Aeration tank, settling tank, Filter feed tank, Multi media filter and Sludge drying beds. The Board Officials collected effluent samples from inlet and out let of ETP.
8. The industry is having husk fired boiler of capacity 3 TPH and provided Cyclone dust collector followed by wet scrubber as APCE to control the stack emissions.
9. The industry has provided closed rooms for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.

10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) **Analysis results of the Samples of Effluents is as follows:(Annexure – X B).**

Sample code : Sample details / collection point

2021 – 06375 : Inlet of ETP

2021 – 06376 : Outlet of ETP

S. No.	Parameter	Method No	Results		Limiting Standards as per CFO
			06375	06376	
1	pH	4500-H ⁺ -B	6.96	6.86	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	48	12	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,526	1,202	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	356	85	-
5	Biological Oxygen Demand (BOD)	5210-B	125	18	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: As seen from the analysis results, the outlet of ETP sample values are within the standards.

(ii) **Analysis results of Ground water sample is as follows: (Annexure – X C).**

Sample code	:	Sample details / collection point
2021 – 06611	-	Water sample collected from Bore well, which is located near South West fencing within the industry premises.

S. No	Parameter	Units	Method No	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06611	
1	pH		4500-H ⁺ -B	6.45	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1271	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	15	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	766	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	212	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	336	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	69	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	40	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	198	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	21	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	8	45

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13	Sodium	mg/L	3500-Na B	57	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ C	0.71	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.61	-
17	Sodium Absorption Ratio (SAR)	meq/L	-	1.35	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

(iii) Analysis results of Soil sample is as follows: (Annexure – X D).

Sample code	:	Sample details / collection point
2021 – 06374	:	Soil sample collected adjacent to North East corner of the industry near ETP area within the premises.

S. No.	Parameter	Units	Results
1	pH		6.64
2	Total Volatile Solids at 550°C	%	4
3	Total Fixed Solids at 550°C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	1.22
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows: (Annexure – X E).

S. No.	Parameter	Method No	Result mg/Nm3	Standard mg/ Nm3
1.	SPM	IS:11225 (Part-1)-1985	92	115

Note: The boiler stack emissions are meeting the standards.

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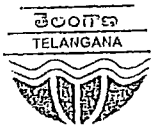
(v) **Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate (Down wind direction): (Annexure – X F).**

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate (towards north side of the industry)	112	6	24
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

Remarks:

1. The analysis results of the effluent samples indicate that all the parameters are within the prescribed standards in the Consent Order.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The soil sample indicates that the soil is non-hazardous in nature.
4. Stack emission analysis report indicates that the Suspended Particulate Matter (SPM) is within the standards prescribed in the Consent Order.
5. AAQ Monitoring indicates that the Respirable Suspended Particulate Matter (RSPM) is exceeding the National Ambient Air Quality Standards (NAAQS) due to vehicular movement of Paddy / Rice transportation and fugitive dust emissions due to open storage of part of the husk and husk ash.
6. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh **(Annexure – X G).**



(206) Annexure - 8 A
TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER RENEWAL - ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/943/CFO/2018-1095 Date: 23.07.2018.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No. 243, Komarabanda (V), Kodad (M),
Suryapet District.

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washings and Boiler blow down	31.0 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27 ^o C) - 100.0, Oil & Grease-10.
2	Domestic	3.0 KLD	Septic tank followed by soak pit.	---

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to husk fired boiler of capacity 3.0 TPH	---
2	Attached to DG Set of capacity 240 KVA	---

కాల్చరీ విభాగం
కాల్చరీ నియంత్రణ శాఖ
ప్రాంతీయ కార్యాలయం, నల్గొండ.

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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/943/HWM/2018
Date: 23.07.2018.
2. The Occupier of, M/s. Sri Venkata Lakshmi Parboiled Rice Mill, is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	50 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District.
Other Waste			
2	ETP Sludge	--	Used as Manure
3	Boiler Ash	2.0 TPD	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

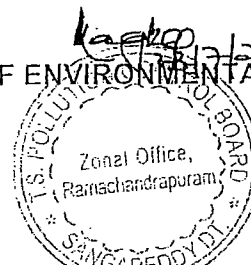
S. No.	Products	Quantity
1	Parboiled Rice	23.0 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of March, 2028.

To
M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No. 243, Komarabanda (V), Kodad (M),
Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER



Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Nalgonda for information and with a direction to collect balance consent fee from the industry as per G.O.M.No. 7, Dt:08.02.2018 issued by EFS&T (For. 111) Dept immediately and also pursue the industry for payment of consent fee for every year as per the Board circular No. 91, dt 10.05.2018.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the

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notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.

- b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.
 - d) E-Waste (Management & Handling) Rules, 2016.
 - e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
 25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
 26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) As per the Board circular No.91 dated 10.05.2018 "the payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry / project. Failing which, the validity of the Consent order; automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.
- 2) As committed by the industry vide letter dated 23.07.2018, shall provide the sampling port hole, platform & ladder to the stack attached to the boiler for monitoring of the stack emissions and shall provide the water meters at consumption and generation points and also energy meter to the APCE within three months period and report the compliance at RO Nalgonda.
- 3) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & Washings	36.0 KLD
2.	Boiler Feed	5.0 KLD
3.	Domestic	5.0 KLD
	Total:	46.0 KLD

- 4) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

- 5) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 6) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10 μ m) – 100 μ g/m³; PM_{2.5} (Particulate Matter size less than 2.5 μ m) – 60 μ g/m³; SO₂ – 80 μ g/m³; NO_x – 80 μ g/m³; outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

- 7) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.
- 8) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 9) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 10) The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the husk fired boiler of capacity 3 TPH.
- 11) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.
- 12) The industry shall regularly carryout water sprinkling to control fugitive dust emissions.
- 13) The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 14) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.
- 15) The industry shall not cause any air pollution / odour nuisance in the surrounding environment.
- 16) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 17) The industry shall remit water cess dues as per assessment orders as and when issued by the Board.
- 18) The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.
- 19) Qualified technical man power shall be employed to operate the ETP.

- 20) The industry shall take all precautionary and safety measures during process operations.
- 21) The industry shall maintain good house keeping within the plant premises.
- 22) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.

- i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.
 - iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by

	the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.
 - iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
 21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
 22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

To
M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No. 243, Komarabanda (V), Kodad (M),
Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER





(215) Annexure-X.B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM - X
REPORT BY THE BOARD ANALYST
(Sec Rule 26)

Report No. 2021 - 06375 & 06376

Dt:-22-06-2021

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 16/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Komarabanda (V), Kodad (M), Suryapet District collected on 14/06/2021 for analysis. The samples were in a condition fit for analysis reported below:

2021 - 06375 : Inlet of ETP
2021 - 06376 : Outlet of ETP

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 22/06/2021 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06375	06376	
1	pH	4500-H ⁺ -B	6.96	6.86	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	48	12	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,526	1,202	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	356	85	-
5	Biological Oxygen Demand (BOD)	5210-B	125	18	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.

The condition of the seals, fastening and container on receipt was intact.

Signed this: 22/06/2021

BOARD ANALYST

Address:

Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,

Dr. S. Purushotham Reddy, AES-II,
RO-Nalgonda.



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Annexure-X

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06611

- 1) Sample Description : M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located near South West fencing within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-J, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06611	
1	pH		4500-H ⁺ -B	6.45	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1271	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	15	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	766	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	212	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	336	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	69	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	40	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	198	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	21	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	8	45
13	Sodium	mg/L	3500-Na B	57	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	0.71	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.61	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.35	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure - A D

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

SOIL / SOLID WASTE ANALYSIS REPORT

Sample Nos. 2021 – 06374

- 1) Sample Description : M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Soil sample collected adjacent to North East corner of the
industry near ETP area within the premises.
- 3) Sample Collected on : 14/06/2021
- 4) Sample Received on : 16/06/2021
- 5) Report issued on : 19/06/2021
- 6) Sample collected by : AES-II, RO-Nalgonda

S. No.	Parameter	Units	Results
1	pH		6.64
2	Total Volatile Solids at 550°C	%	4
3	Total Fixed Solids at 550°C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	1.22
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note:

- 1) Results are related to sample as received.

Remarks: - As per the CRIT Criteria the Soil sample is Non Hazardous in Nature.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure - SE

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY R.C.Puram
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

REPORT BY THE STATE BOARD ANALYST
FORM IV
(Sec rule 14)

Report No. 2021 - 06372

Date: 19/06/2021

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 14/06/2021 and received on the day 16/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of Stack attached to 3 TPH Husk Fired Boiler from M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Komarabanda (V), Kodad (M), Suryapet District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 19/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	92	115

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) During the monitoring industry was operating husk fired boiler with capacity of 3 TPH.
- 2) The industry is provided with Cyclone Dust Collector followed by Wet Scrubber as Air Pollution Control Equipment to control dust emissions and is in operation during the monitoring.
- 3) The height of the stack is 30 meters.

Signed this: 19/06/2021

BOARD ANALYST

Address:

D. Nageswar Rao
Senior Environmental Scientist,
TSPCB, Zonal Laboratory, R.C.Puram,
Sangareddy District.



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Annexure-8 F

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06373

- 1) Name & Address of the Industry : M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Komarabanda (V), Kodad (M), Suryapet District.
- 2) Date of Sampling : 14/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES-II, RO-Nalgonda

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate (towards north side of the industry)	112	6	24
Ambient Air Quality Standards as per CPO		100	80	80

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-2 G

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-219/TSPCB/TF/HO/2020- 454

Dt: 07.07.2021

Sub : TSPCB – M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Order for a period of Six Months – Orders Issued** – Reg.

Ref :

1. CFO Order No.TSPCB/ZO/RCP/NLG/943/CFO/2018-1095, dt.23.07.2018, validity upto 31.03.2028.
2. Board directions dt.08.07.2019.
3. Board closure order dt.10.12.2019.
4. Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-643, dt.25.08.2020.
5. Extension of Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-1513, dt.11.01.2021.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board officials on 14.06.2021.
8. Industry representation letter dated 19.06.2021.
9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.243, Komarabanda (V) Kodad (M), Suryapet District and involved in Paraboiled Rice activity – 26 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.23.07.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri G. Satyanarayana, Managing Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

(A). Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO is valid upto 31.03.2028.
2	The industry shall provide wet scrubber to boiler.	The industry has provided Cyclone dust collector followed by wet scrubber to the 3TPH Boiler.
3	The industry shall not store husk and husk ash openly.	The industry has provided closed rooms for storage of husk & ash.
4	The industry shall install flow meters at water consumption points and waste water generation points.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
5	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33% total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.

(B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/943/CFO/2018-1095, Dt:23.07.2018 is as given below:

S No	Condition	Compliance															
1	As per the Board circular No.91 dated 10.05.2018 "the payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1 st quarter of every financial year (April - June) is mandatory for the industry / project. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	The industry has paid consent fee for a period upto 31.01.2027.															
2	As committed by the industry vide letter dated 23.07.2018, shall provide the sampling port hole, platform & ladder to the stack attached to the boiler for monitoring of the stack emissions and shall provide the water meters at consumption and generation points and also energy meter to the APCE within three months period and report the compliance at RO Nalgonda.	Complied.															
3	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <tr> <th>S.No.</th><th>Water Consumption</th><th>Quantity</th></tr> <tr> <td>1.</td><td>Process & Washings</td><td>36.0 KLD</td></tr> <tr> <td>2.</td><td>Boiler Feed</td><td>5.0 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>5.0 KLD</td></tr> <tr> <td></td><td>Total:</td><td>46.0 KLD</td></tr> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	36.0 KLD	2.	Boiler Feed	5.0 KLD	3.	Domestic	5.0 KLD		Total:	46.0 KLD	Complied.
S.No.	Water Consumption	Quantity															
1.	Process & Washings	36.0 KLD															
2.	Boiler Feed	5.0 KLD															
3.	Domestic	5.0 KLD															
	Total:	46.0 KLD															

4	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform ³ .	Complied.						
5	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <thead> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> </thead> <tbody> <tr> <td>1</td><td>SPM</td><td>115</td></tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.
Chimney No.	Parameter	Emission standards (mg/NM ³)						
1	SPM	115						
6	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.						
7	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
8	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises. The TSPCB, Zonal Lab, RC Puram collected the effluent samples from inlet of ETP and Outlet of ETP.						
9	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed rooms for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.						
10	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the husk fired boiler of capacity 3 TPH.	The industry has provided Cyclone dust collector followed by Wet Scrubber to the 3 TPH Boiler as APCE.						
11	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.						
12	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed for suppression of the fugitive emission.						
13	The industry shall install flow meters to measure the actual water consumption; waste water generated, treated & disposed and maintain log register as per the meter readings.	Complied.						

14	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Energy meter provided to ETP.
15	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the industry premises.
17	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
18	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
19	Qualified technical man power shall be employed to operate the ETP	Complied.
20	The industry shall take all precautionary and safety measures during process operations.	Complied.
21	The industry shall maintain good housekeeping within the plant premises.	Maintained.
22	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkata Lakshmi Parboiled Rice Mill is located at Sy. No. 243, Komarabanda (V) Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 26 TPD.
2. The industry has obtained CFO from the Board, on 23.07.2018 with validity period up to 31.03.2028.
3. The Board issued Extension of Temporary revocation of closure order to the industry vide order dated. 11.01.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of the closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused Aeration tank, settling tank, Filter feed tank, Multi media filter and Sludge drying beds. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 3 TPH and provided Cyclone dust collector followed by wet scrubber as APCE to control the stack emissions.
7. The industry has provided closed rooms for storage of husk & ash. However, part of husk & ash were observed in open area near husk room & ash room.
8. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
9. In this regard the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.

10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample code	:	Sample details / collection point
2021 - 06375	:	Inlet of ETP
2021 - 06376	:	Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06375	06376	
1	pH	4500-H ⁺ -B	6.96	6.86	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	48	12	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,526	1,202	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	356	85	-
5	Biological Oxygen Demand (BOD)	5210-B	125	18	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code	:	Sample details / collection point
2021 - 06611	-	Water sample collected from Bore well, which is located near South West fencing within the industry premises.

S.No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06611	
1	pH		4500-H ⁺ -B	6.45	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1271	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	15	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	766	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	212	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	336	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	69	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	40	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	198	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	21	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	8	45
13	Sodium	mg/L	3500-Na B	57	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F ⁻	mg/L	4500-F ⁻ -C	0.71	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.61	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.35	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5

22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point
2021 – 06374	:	Soil sample collected adjacent to North East corner of the industry near ETP area within the premises.

S. No.	Parameter	Units	Results
1	pH		6.64
2	Total Volatile Solids at 550°C	%	4
3	Total Fixed Solids at 550°C (% W/W)	%	96
4	Total Organic Carbon (TOC)	%	1.22
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm3	Standard mg/ Nm3
1.	SPM	IS:11225 (Part-1)-1985	92	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S.No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate (towards north side of the industry)	112	6	24
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 19.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.
The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided cyclone dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area.

The Committee further noted that analysis results of the samples collected from borewell and soil within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry, are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units

The Regional Officer informed that, the industry has provided ETP to treat the waste water, provided cyclone dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk. However, part of husk / ash is stored in open area. The industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. Also informed that they will carryout water sprinkling to avoid fugitive emissions and meet the AAQ monitoring Standards and will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.

5. The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries.
9. The industry shall maintain good housekeeping.
10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkata Lakshmi Parboiled Rice Mill,
Sy.No.243, Komarabanda (V),
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

B. V. Girish

Senior Environmental Engineer (FAC)

①

The status of each individual rice mill is submitted as follows:

11) M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District (R-14):

1. The industry was established in the year 1990.
2. The industry is engaged in Parboiled Rice activity - 21 TPD and obtained Consent for Operation (CFO) from the Board vide order dated 31.12.2018 with validity period upto 31.12.2028 (**Annexure – XI A**).
3. Earlier, the Board received complaints from residents of the petitioners' colony regarding the pollution problems in the year 2019. The Board reviewed the Parboiled Rice Mill in the External Advisory Committee Meeting held at TSPCB, Zonal Office, RC Puram. The Committee noted certain Non-compliances and as per the recommendation of the Committee, the Board issued directions dated 08.07.2019 to the Rice mill to comply. Again, the Board officials inspected the Rice Mill and observed certain non compliance of the Board directions. The issue was reviewed in the Board and the Board issued closure orders dated 10.12.2019 to the Rice mill for non compliance of the Board directions.
4. Subsequently, the parboiled rice mill submitted representation to the Board requesting for revocation of the Closure Orders. Based on the representation, the Board issued Temporary Revocation of Closure Orders for a period of 3 months vide order dated 25.08.2020. Subsequently, issued Extension of Temporary Revocation of Closure Orders on 11.01.2021 for a further period of 6 months stipulating conditions to comply.
5. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
6. The Board Officials inspected the industry on 14.06.2021. During inspection, the industry is operating parboiled activity.
7. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tanks, Filter feed tank, Multi media filter. The Board Officials collected effluent samples from inlet and out let of ETP.
8. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
9. The industry has provided closed rooms for storage of husk & ash. But part of husk & ash observed openly in front of husk room & ash room.
10. The Zonal Laboratory, TSPCB, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram.

(i) **Analysis results of the Samples of Effluents is as follows:(Annexure –XI B).****Sample No. Effluent sample description**

2021 – 06385 : Inlet of ETP

2021 – 06386 : Outlet of ETP

S. No.	Parameter	Method No	Results		Limiting Standards as per CFO
			06385	06386	
1	pH	4500-H+-B	6.52	6.87	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	54	32	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,822	1,055	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	369	73	-
5	Biological Oxygen Demand (BOD)	5210-B	120	14	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: As seen from the analysis results, the outlet of ETP sample values are within the standards.

(ii) **Analysis results of Ground water sample is as follows: (Annexure – XI C).**

Sample code		:	Sample details / collection point		
2021-06616		:	Water sample collected from Bore well, which is located North East side within the industry premises.		
S. No	Parameter	Units	Method No*	Results 06616	Standards as per IS 10500 : 2012 Permissible Limit
1	pH		4500-H ⁺ -B	6.39	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1837	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	13	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1104	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	260	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	504	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	103	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	60	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	330	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	37	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	12	45
13	Sodium	mg/L	3500-Na B	87	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.77	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.95	-

17	odium Absorption atio(SAR)	meq/L	-	1.68	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Note: The analysis results of ground water sample are compared with the Bureau of Indian Standards (BIS) standards **IS 10500: 2012 - Drinking Water Specifications**. As seen from the analysis results, the ground water quality is within the standards.

(iii) Analysis results of Soil sample is as follows: (Annexure – XI D).

Sample code	:	Sample details / collection point
2021-06384	:	Soil sample collected near ETP area towards East side compound wall.

S.No.	Parameter	Units	Results
1	pH		6.47
2	Total Volatile Solids at 550°C	%	8
3	Total Fixed Solids at 550°C (% W/W)	%	92
4	Total Organic Carbon (TOC)	%	1.07
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows: (Annexure – XI E).

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	102	115

Note: The boiler stack emissions are meeting the standards.

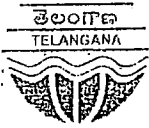
(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction): (Annexure – XI F).

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near Southwest compound wall within the premises.	108	6	32
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

Remarks:

1. The analysis results of the effluent samples indicate that all the parameters are within the prescribed standards in the Consent Order.
2. The analysis results of ground water sample as compared with the BIS standards IS 10500: 2012 – Drinking Water Specifications, shows that the ground water quality is within the standards.
3. The soil sample indicates that the soil is non-hazardous in nature.
4. Stack emission analysis report indicates that the Suspended Particulate Matter (SPM) is within the standards prescribed in the Consent Order.
5. AAQ Monitoring indicates that the Respirable Suspended Particulate Matter (RSPM) is exceeding the National Ambient Air Quality Standards (NAAQS) due to vehicular movement of Paddy / Rice transportation and fugitive dust emissions due to open storage of part of the husk and husk ash.
6. The Board reviewed the Rice mills in the Task Force Committee Meeting held on 06.07.2021. The petitioner and industry representatives attended the virtual meeting. After detailed discussion, the Task Force Committee observed certain measures needs to be taken to control air pollution to the surroundings. As per the recommendations of the Committee, the Board vide Orders dated 07.07.2021 has issued Extension of Temporary Revocation of Closure orders for a further period of 6 months stipulating directions to comply. The Board also directed the rice mills to submit Bank Guarantee of Rs. 1 Lakh (Annexure – XI G).



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Annexure-XI A

TELANGANA STATE POLLUTION CONTROL BOARD
Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT & AUTHORIZATION ORDER RENEWAL- ORANGE CATEGORY

BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No: TSPCB/ZO/RCP/NLG/1110/CFO/2018-165# Date: 31.12.2018.

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof; Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 (2) of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under Provision of Hazardous & Other Wastes (Management and Transboundary Movement) Rules 2016, (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made thereunder to

M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda,
Kodad (V&M), Suryapet District.

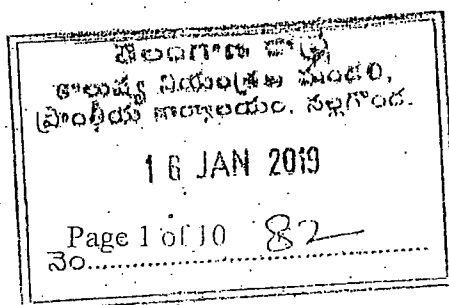
(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards (mg/l except pH)
1	Process & Washings - 25.0 KLD and Boiler blow down - 0.5 KLD	25.5 KLD	Onland for irrigation within the premises after treatment in ETP.	pH: 6.5 to 8.5, TSS - 200, TDS-2100 BOD (3 days at 27° C) - 100.0, Oil & Grease- 10.
2	Domestic	1.5 KLD	Septic tank followed by soak pit.	--

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m ³ /hr. at peak flow
1	Attached to Husk fired boiler of capacity 2.0 TPH	---
2	Attached to DG Set of capacity 125 KVA	---



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iii) Hazardous Waste Authorization (Form-II) [See Rule 6(2)]:

1. Number of Authorization and date of issue – TSPCB/ZO/RCP/NLG/ /HWM/2018
Date: 31.12.2018.
2. The Occupier of, M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill is hereby granted an authorization to operate a facility for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre processing, co-processing, utilization, treatment and disposal of Hazardous Waste / solid waste namely.

Sl. No	Category of Hazardous Waste as per the Schedules I, II and III	Quantity	Point of disposal
1	5.1 of Schedule – I : Waste oil	20 LPA	Board's Authorized Recycler / Reprocessor OR TSDF i.e., M/s. Hyderabad Waste Management Project, Dundigal (V), Dundigal Gandimaisamma (M), Medchal-Malkajgiri District / M/s. GEPIL Infrastructure Pvt. Ltd., Rakamcherla (V), Pudur (M), Rangareddy District.
<i>Other Waste</i>			
2	ETP Sludge	—	Used as Manure
3	Boiler Ash	—	Sent to brick manufacturing units

This Consent Order is valid for manufacture of the following products along with quantities only.

S. No.	Products	Quantity
1	Para Boiled Rice	21 TPD
By-Products		
2.	Rice bran	2 TPD
3.	Broken rice	2 TPD
4.	Husk	5 TPD

This Order is subject to the provisions of 'the Acts' and 'the Rules' and Orders made there under and further subject to the terms and conditions incorporated in the Schedule A, B & C enclosed to this Order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st day of December, 2028. The industry shall pay the consent fee annually, till the validity of consent order.

The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To

M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill,
Sy.No. 230/1A & 230/2, Komarabanda,
Kodad (V&M), Suryapet District.



Copy submitted to Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Narsimha Rao Nagar, Hyderabad for information and with a direction to collect balance consent fee from the industry as per G.O.M.S.No. 22, Dt:09.07.2018 issued by EFS&T (For: 1:1:1) Dept immediately and also pursue the industry for payment of consent fee for every year as per the Board circular No. 91, dt 10.05.2018 & revised circular dated 30.07.2018.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and authorisation under HWM Rules atleast 4 months before the date of expiry of this consent order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW authorisation of the Board along with detailed compliance report against the conditions stipulated in the CFO & HWA order issued.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
6. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
7. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
8. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
9. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

$$H = h + 0.2 \sqrt{KVA}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
10. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
11. The industry shall carryout monthly environmental monitoring by a National Accreditation Board for Laboratories (NABL) and Ministry of Environment, Forests & Climate Change (MoEF&CC) approved laboratories only and shall submit monthly reports to the concerned Regional office by marking a copy to the Zonal Office.
12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the notification G.S.R.520 (E), dated 01.07.2003 under the Environment (protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (protection) second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the

notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.

13. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
14. The applicant shall at his own cost get the effluent samples collected both before and after treatment / samples of emissions collected and analysed from the TSPCB or any other Laboratories which are established as per the guidelines and norms of MoEF & CC, GOI and CPCB, New Delhi, every month for the parameters indicated in the Condition No.1 and condition No. 4 of Schedule B and shall submit in duplicate the report thereof to the Board.
15. The applicant shall provide appropriate Rain Water Harvesting systems on the available upstream portion of the plant site.
16. All Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Controlled incineration, wherever possible in case of combustible organic material.
 - ii) Vermiculture / composting, in case of biodegradable material.
 - iii) Secure land fill in case of non-biodegradable, chemically active/ hazardous solid waste. Care shall be taken to ensure that the material does not give leachate, which may percolate into ground water or carried away with storm run-off.
17. At any time during the inspection of Pollution Control Board Officers or any other licencing / servicing authorities / if it is observed that the industry is not complying with any of the above conditions leading to pollution problems, this consent is liable for cancellation without further notice and all the services rendered by the servicing departments shall be withdrawn without further notice.
18. All the rules & regulations notified by Ministry of Environment, Forests & Climate Change (MoEF&CC), Government of India in respect of microorganism, genetically engineered organisms or cells shall be followed.
19. The applicant shall exhibit the consent order of the board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
20. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under section 21 of Air (prevention & Control of Pollution) Act, 191 and its amendments thereof to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
21. The applicant shall put up two black boards of size 6ft by 4ft at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
22. The industry may explore the possibility of tapping the solar energy for their energy requirements.
23. The following rules and regulations notified by the MoEF&CC, GOI shall be implemented.
 - a) Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.

- b) Manufacture, Storage and import of Hazardous Chemicals Rules, 1989.
 - c) Batteries (Management & Handling) Rules, 2001.
 - d) E-Waste (Management & Handling) Rules, 2016.
 - e) Plastic Waste (Management & Handling) Rules, 2016.
24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the appellate Authority) constituted under Section 28 of the Water (Prevention and control of Pollution) Act, 1974 and section 31 of Air (Prevention and control of pollution) Act, 1981.
25. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

SCHEDULE - B

- 1) The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No.	Water Consumption	Quantity
1.	Process & washings	30 KLD
2.	Boiler feed	10 KLD
3.	Domestic	2 KLD
Total:		42 KLD

- 2) A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.
- 3) The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission standards (mg/NM ³)
1 & 2	SPM	115

- 4) The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.

The following noise level standards shall be complied:

Noise Levels:	Day time (6 AM to 10 PM)	- 75 dB (A)
	Night time (10 PM to 6 AM)	- 70 dB (A)

- 5) The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE/CFO of the Board.
- 6) The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.
- 7) The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.
- 8) The industry shall regularly operate Air Pollution Control Equipment i.e., Mechanical dust collector followed by wet scrubber installed to the husk-fired boiler of capacity 2.0 TPH.
- 9) The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall be used as a manure in the industry premises.
- 10) The industry shall regularly carry out water sprinkling to control fugitive dust emissions.
- 11) The industry shall not cause any air pollution / dust nuisance in the surrounding environment.
- 12) The industry shall not discharge any waste water outside the plant premises under any circumstances.
- 13) The industry shall pay the balance water cess dues, if any.
- 14) The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- 15) The industry shall install digital flow meters with totalizer to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.
- 16) The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register as per the meter readings.
- 17) Qualified technical man power shall be employed to operate the ETP.
- 18) The industry shall take all precautionary and safety measures during process operations.
- 19) The industry shall maintain good house-keeping within the plant premises.
- 20) The industry shall comply with all the directions issued by the Board from time to time.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The industry shall not rent, lend, sell transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any un-authorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

5. The industry shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The industry shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. An application for the renewal of an authorization shall be made as laid down under these rules.
10. Any other conditions for compliance as per the Guidelines Issued by the Ministry of Environment, Forest and Climate Change Government of India or Central Pollution Control Board, New Delhi from time to time.
11. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
12. The industry shall give top priority for waste minimization and cleaner production practices.
13. The industry shall not store hazardous waste for more than 90 days.
14. The industry shall store used / used oils and Used Lead Acid Batteries in a secured way in their premises till its disposal.
15. The industry shall not dispose used oils to the traders and the same shall be disposed to the Board's authorized Re-processors / Recyclers.
16. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
17. As per Rule 17 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The industry shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time. The labelling shall be done as per Form 8 of the Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - ii) The label shall be of non-washable material, weather proof and easily visible.
18. As per Rule 18 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
 - i) The transport of the hazardous and other waste shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
 - ii) The occupier/industry shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8.
 - iii) In case of transportation of hazardous and other waste for final disposal to a facility existing in a State other than the Telangana State where the waste is

generated, your industry shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

- iv) In case of transportation of hazardous and other waste for recycling or utilisation including co-processing, your industry shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
 - v) In case of transit of hazardous and other waste for recycling, utilisation including co-processing or disposal through a State other than the States of Telangana and destination, the sender shall give prior intimation to the concerned State Pollution Control Board of the States of transit before handing over the wastes to the transporter.
 - vi) In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of this industry or the receiver whosoever arranges the transport and has the necessary authorisation for transport from the concerned State Pollution Control Board. This responsibility shall be clearly indicated in the manifest, by the sender industry or receiving industry.
 - vii) The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
19. As per Rule 19 of Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016.
- i. The sender industry of the waste shall prepare seven copies of the manifest in Form -10, comprising of colour code indicated below and all seven copies shall be signed by the sender industry.

Copy number with colour code	Purpose
(1)	(2)
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter.
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.
Copy 6 (Blue)	To be sent by the receiver to the sender.
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

- ii. The sender shall forward copy 1 (white) to the State Pollution Control Board, Head Office with a copy to concerned regional office and in case the hazardous or other wastes is likely to be transported through any transit State, the sender shall intimate State Pollution Control Boards of transit States about the movement of the waste.

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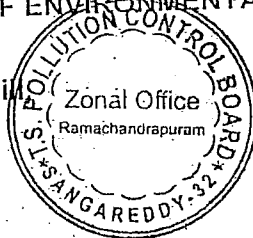
- iii. No transporter shall accept waste from the sender for transport unless it is accompanied by signed copies 3 to 7 of the manifest.
 - iv. The transporter shall submit copies 3 to 7 of the manifest duly signed with date to the receiver along with the waste consignment.
 - v. The receiver industry, after acceptance of the waste shall hand over copy 4 (orange) to the transporter and send copy 5 (green) to his State Pollution Control Board and send copy 6 (blue) to the sender and the copy 3 (pink) shall be retained by the receiver industry.
 - vi. The copy 7 (grey) shall only be sent to the State Pollution Control Board of the sender, if the sender is in another State.
20. The industry shall maintain good house keeping & maintain proper records for hazardous and other wastes stated in authorization.
 21. The industry shall maintain proper records, for hazardous waste stated in Authorisation in FORM-3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste, etc., and file annual returns to TSPCB in Form-4 as per Rule 6(5) of the Hazardous and other Waste (Management, Handling & Transboundary Movement) Rules, 2016 and amendment thereof.
 22. The industry shall conform to the co-processing guidelines of CPCB in sending wastes to co-processing for cement plants.

The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board office, Hyderabad, Zonal Office RC Puram and concerned Regional office.

To

M/s. Sri Venkata Ramana Paraboiled Modern Rice Mill
Sy.No. 230/1A & 230/2, Komarabanda,
Kodad (V&M), Suryapet District.

JOINT CHIEF ENVIRONMENTAL ENGINEER





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Annexure-XIB

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
FORM - X
REPORT BY THE BOARD ANALYST
(See Rule 26)

Report No. 2021 - 06385 & 06386

Dt:-22-06-2021

I hereby certify that I, Sri. D. Nageswar Rao, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the day 16/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of M/s. Sri Venkata Ramana Parboiled Modern Rice Mill, Sy. No. 230/1/A & 230/2, Komarabanda (V), Kodad (M), Suryapet District collected on 14/06/2021 for analysis. The samples were in a condition fit for analysis reported below:

2021 - 06385 : Inlet of ETP
2021 - 06386 : Outlet of ETP

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 22/06/2021 and declare the result of the analysis to be as follows:

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06385	06386	
1	pH	4500-H ⁺ -B	6.52	6.87	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	54	32	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,822	1,055	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	369	73	-
5	Biological Oxygen Demand (BOD)	5210-B	120	14	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

Note: All result are expressed in mg/L except pH.

* Standard methods for the examination of water & waste water APHA -23rd edition.

The results are related to samples as received.

The condition of the seals, fastening and container on receipt was intact.

Signed this: 22/06/2021

BOARD ANALYST

Address:

Sri. D. Nageswar Rao,
Senior Environmental Scientist,
Zonal Laboratory, R.C.Puram.

To,

Dr. S. Purushotham Reddy, AES-II,
RO-Nalgonda



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Annexure - B C

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06616

- 1) Sample Description : M/s. Sri Venkata Ramana Parboiled Modern Rice Mill, Sy. No. 230/1/A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well, which is located North East side within the industry premises.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I. RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
1	pH			06616	
2	E. Conductivity	µmhos/cm	4500-11 ⁺ -B	6.39	6.5 to 8.5
3	Total Suspended Solids (TSS)	mg/L	2510-B	1837	-
4	Total Dissolved Solids (TDS)	mg/L	2540-D	13	-
5	Chemical Oxygen Demand (COD)	mg/L	2540 C	1104	2000
6	Total Alkalinity as CaCO ₃	mg/L	5220 B	12	-
7	Total Hardness as CaCO ₃	mg/L	2320-B	260	600
8	Calcium as Ca ²⁺	mg/L	2340-C	504	600
9	Magnesium as Mg ²⁺	mg/L	3500-Ca B	103	200
10	Chlorides as Cl ⁻	mg/L	3500-Mg B	60	100
11	Sulphates as SO ₄ ⁻²	mg/L	4500 Cl B	330	1000
12	Nitrates as NO ₃ ⁻	mg/L	4500-SO ₄ ⁻²	37	400
13	Sodium	mg/L	4500-B-NO ₃ ⁻ B	12	45
14	Potassium	mg/L	3500-Na B	87	-
15	Fluoride as F ⁻	mg/L	3500-K B	4	-
16	Percent Sodium (% Na)	% (meq/L)	4500-F ⁻ -C	0.77	1.5
17	Sodium Absorption Ratio(SAR)	meq/L	-	26.95	-
18	Cadmium	mg/L	-	1.68	-
19	Lead	mg/L	3111B & 3500 as Cd	BDL	0.003
20	Total Chromium	mg/L	3111B & 3500 as Pb	BDL	0.01
21	Copper	mg/L	3111B & 3500 as Cr	BDL	0.05
22	Nickel	mg/L	3111B & 3500 as Cu	BDL	1.5
23	Zinc	mg/L	3111B & 3500 as Ni	BDL	0.02
24	Iron	mg/L	3111B & 3500 as Zn	BDL	15
25	Boron	mg/L	3111B & 3500 as Fe	BDL	0.3
26	Phenolic Compounds	mg/L	4500-B-C	BDL	1.0
			5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure - B1 D

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

SOIL / SOLID WASTE ANALYSIS REPORT

Sample Nos. 2021 – 06384

- 1) Sample Description : M/s. Sri Venkata Ramana Parboiled Modern Rice Mill, Sy.
No. 230/1/A & 230/2, Komarabanda (V), Kodad (M),
Suryapet District.
- 2) Sample Source : Soil sample collected near ETP area towards East side
compound wall.
- 3) Sample Collected on : 14/06/2021
- 4) Sample Received on : 16/06/2021
- 5) Report issued on : 19/06/2021
- 6) Sample collected by : AES-II, RO-Nalgonda

S. No.	Parameter	Units	Results
1	pH		6.47
2	Total Volatile Solids at 550°C	%	8
3	Total Fixed Solids at 550°C (% W/W)	%	92
4	Total Organic Carbon (TOC)	%	1.07
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note:

- 1) Results are related to sample as received.

Remarks: - As per the CRIT Criteria the Soil sample is Non Hazardous in Nature.

SENIOR ENVIRONMENTAL SCIENTIST



(245)
Annexure - XI E
TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY R.C.Puram
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District - 502032

REPORT BY THE STATE BOARD ANALYST
FORM IV
(Sec rule 14)

Report No. 2021 – 06382

Date: 19/06/2021

I hereby certify that I, D. Nageswar Rao, State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (as Prevention and Control of Pollution) Act 1981, sample collected on 14/06/2021 and received on the day 16/06/2021 from Dr. S. Purushotham Reddy, AES-II, RO-Nalgonda, a sample of Stack attached to 2 TPH Husk Fired Boiler from M/s. Sri Venkata Ramana Parboiled Modern Rice Mill, Sy. No. 230/1/A & 230/2, Komarabanda (V), Kodad (M), Suryapet District for analysis. The sample was in a condition fit for analysis and reported below.

I further certify that I have analyzed the aforementioned sample on 16/06/2021 to 19/06/2021 and declare the results of the analysis to be as follows:

S. No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	102	115

The condition of the seals, fastening and container on receipt was as follows:

INTACT

Observations of Sampling Incharge:

- 1) During the monitoring industry was operating husk fired boiler with capacity of 2 TPH.
- 2) The industry is provided with Mechanical Dust Collector followed by Wet Scrubber as Air Pollution Control Equipment to control dust emissions and is in operation during the monitoring.
- 3) The height of the stack is 30 meters.

Signed this: 19/06/2021

BOARD ANALYST

Address:

D. Nageswar Rao
Senior Environmental Scientist,
TSPCB, Zonal Laboratory, R.C.Puram,
Sangareddy District.



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Annexure - XI F

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06383

- 1) Name & Address of the Industry : M/s. Sri Venkata Ramana Parboiled Modern Rice
Mill, Sy. No. 230/1/A & 230/2, Komarabanda (V),
Kodad (M), Suryapet District.
- 2) Date of Sampling : 14/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES-II, RO-Nalgonda

S. No.	Sampling Location	Results		
		RSPM $\mu\text{g}/\text{m}^3$	SO ₂ $\mu\text{g}/\text{m}^3$	NO ₂ $\mu\text{g}/\text{m}^3$
1)	AAQ Monitoring carried out at periphery of the industry near Southwest compound wall within the premises.	108	6	32
Ambient Air Quality Standards as per CPO		100	80	80

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



(247) Ammendment - XI G

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-221/TSPCB/TF/HO/2020- 456

Dt: 07.07.2021

Sub : TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period Six Months - Orders Issued** - Reg.

Ref : 1. CFO Order No.TSPCB/ZO/RCP/NLG/1110/CFO/2018-1657, dt.31.12.2018 validity upto 31.03.2028.
2. Board directions dt.08.07.2019.
3. Board closure order dt.10.12.2019.
4. Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-645, dt.25.08.2020.
5. Extension of Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-1511, dt.11.01.2021.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
7. Inspection of the industry by the Board officials on 14.06.2021.
8. Industry representation letter dated 18.06.2021.
9. Hearing held on 06.07.2021.

* * * * *

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 21 TPD.
2. **WHEREAS**, vide reference 1st cited, the industry has obtained CFO&HWA order vide dt.31.12.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2nd cited, the Board issued certain directions to comply with on 08.07.2019.
4. **WHEREAS**, vide reference 3rd cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
5. **WHEREAS**, vide reference 4th cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months.
6. **WHEREAS**, vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months.
7. **WHEREAS**, vide reference 6th cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.
8. **WHEREAS**, vide reference 7th cited, the Board Officials inspected the industry on 14.06.2021 and Sri V. Ranjith Kumar, Accountant of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

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A). The compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 11.01.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	CFO valid upto 31.12.2028.
2	The industry shall operate water sprinklers during operations to control fugitive dust emissions.	Not Complied
3	The industry shall provide wet scrubber to boiler.	Complied
4	The industry shall not store husk and husk ash openly.	The industry has provided closed rooms for storage of husk & ash. But part of husk & ash observed openly in front of husk room & ash room.

(B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1110/CFO/2018-1657, Dt:31.12.2018 is as given below:

S No.	Condition	Compliance															
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <thead> <tr> <th>S.No.</th><th>Water Consumption</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Process & Washings</td><td>30.0 KLD</td></tr> <tr> <td>2.</td><td>Boiler Feed</td><td>10.0 KLD</td></tr> <tr> <td>3.</td><td>Domestic</td><td>2.0 KLD</td></tr> <tr> <td colspan="2">Total:</td><td>42 KLD</td></tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	30.0 KLD	2.	Boiler Feed	10.0 KLD	3.	Domestic	2.0 KLD	Total:		42 KLD	Complied.
S.No.	Water Consumption	Quantity															
1.	Process & Washings	30.0 KLD															
2.	Boiler Feed	10.0 KLD															
3.	Domestic	2.0 KLD															
Total:		42 KLD															
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform ³ .	Complied.															
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <thead> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> </thead> <tbody> <tr> <td>1 & 2</td><td>SPM</td><td>115</td></tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 14.06.2021.									
Chimney No.	Parameter	Emission standards (mg/NM ³)															
1 & 2	SPM	115															

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4	The industry shall comply with ambient air quality standards of PM₁₀ (particulate Matter size less than 10µm) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5µm) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 14.06.2021.
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	Complied
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed rooms for storage of husk & ash. But part of husk & ash observed openly in front of husk room & ash room.
8	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2 TPH.	Complied.
9	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not provided
11	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
12	The industry shall not discharge any waste water outside the factory premises.	During the inspection, no discharges were observed.
13	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
14	The industry shall develop minimum 5 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.

15	The industry shall install digital flow meters with totalizer to measure the actual water consumption and waste water generated & treated and maintains registers.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
16	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	Separate energy meter is provided to ETP.
17	Qualified technical man power shall be employed to operate the ETP	Complied
18	The industry shall take all precautionary and safety measures during process operations.	Complied.
19	The industry shall maintain good housekeeping within the plant premises.	Housekeeping has to improve.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkataramana Parboiled Modern Rice Mill is located at Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 21 TPD.
2. The industry has obtained CFO from the Board on 31.12.2018 with validity period up to 31.12.2028.
3. The Board issued extension of temporary revocation of closure order to the industry vide order dated. 11.01.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for permanent revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tanks, Filter feed tank, Multi media filter. During the inspection, it was observed that the ETP was in operation. The Board Officials collected effluent samples from inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
7. It is to submit that Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony which located nearby to the parboiled rice mills cluster has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought reports from the Board.
8. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda have conducted the monitoring of Stack, AAQM of the industry, collected effluent samples, soil sample and ground water sample of the industry on 14.06.2021 and 25.06.2021. The Board officials also conducted AAQ monitoring in KLR Avenue Colony and collected ground water sample from the colony bore well.
9. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

Sample No.		Effluent sample description
2021 - 06385	:	Inlet of ETP
2021 - 06386	:	Outlet of ETP

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S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			06385	06386	
1	pH	4500-H+-B	6.52	6.87	6.5 – 8.5
2	Total Suspended Solids (TSS)	2540-D	54	32	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,822	1,055	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	369	73	-
5	Biological Oxygen Demand (BOD)	5210-B	120	14	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

Sample code	:	Sample details / collection point
2021-06616	:	Water sample collected from Bore well, which is located North East side within the industry premises.

S.No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06616	
1	pH		4500-H ⁺ -B	6.39	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1837	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	13	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1104	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO ₃	mg/L	2320-B	260	600
7	Total Hardness as CaCO ₃	mg/L	2340-C	504	600
8	Calcium as Ca ²⁺	mg/L	3500-Ca B	103	200
9	Magnesium as Mg ²⁺	mg/L	3500-Mg B	60	100
10	Chlorides as Cl ⁻	mg/L	4500 Cl ⁻ B	330	1000
11	Sulphates as SO ₄ ⁻²	mg/L	4500-SO ₄ ⁻²	37	400
12	Nitrates as NO ₃ ⁻	mg/L	4500-B-NO ₃ ⁻ B	12	45
13	Sodium	mg/L	3500-Na B	87	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F ⁻	mg/L	4500-F-C	0.77	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.95	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.68	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

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(iii) Analysis results of Soil sample is as follows:

Sample code	:	Sample details / collection point
2021-06384	-	Soil sample collected near ETP area towards East side compound wall.

S.No.	Parameter	Units	Results
1	pH		6.47
2	Total Volatile Solids at 550°C	%	8
3	Total Fixed Solids at 550°C (% W/W)	%	92
4	Total Organic Carbon (TOC)	%	1.07
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 3 TPH capacity is as follows:

S.No.	Parameter	Method No	Result mg/Nm ³	Standard mg/ Nm ³
1.	SPM	IS:11225 (Part-1)-1985	102	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate(Down wind direction):

S.No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried out at periphery of the industry near Southwest compound wall within the premises.	108	6	32
Ambient Air Quality Standards as per CFO		100	80	80

Note: The AAQ monitoring results are exceeding the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 8th cited, the industry vide letter dated 18.06.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
10. **WHEREAS**, vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 06.07.2021.

The industry representative and complainant attended the Meeting.

The Committee noted that, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter on 21.06.2021 and posted the case for next hearing on 22.07.2021 and sought action taken report from the Board.

The Committee also noted that, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 11.01.2021 for a period of Six Months. The industry has provided ETP to treat the waste water, provided mechanical dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk, However, part of husk / ash is stored in open area.

The Committee further noted that analysis results of the samples collected from borewell and soil within the industry premises do not indicate any contamination. The results of sample collected from outlet of ETP & the Stack monitoring results are within the Board standards. However, the AAQ monitoring results carried out at the periphery of the industry are exceeding the National Ambient Air Quality Standards.

The Complainant informed that there are 11 Paraboiled Rice mills in a cluster at Komaribanda village and villagers are facing severe air / dust nuisance due to the operations of the units. Ash / Dust is spread all over within the KLR avenue colony and in the surroundings and villagers are facing severe health issues due to the operations of the units

The Regional Officer informed that, the industry has provided ETP to treat the waste water, provided mechanical dust collector followed by wet scrubber as APCE to the stack, provided room for storage of ash / husk. However, part of husk / ash is stored in open area. The industry has not carried out water spraying on the roads to avoid fugitive emissions and also informed that, due to vehicular movement of paddy / rice transportation fugitive dust emissions is caused to the surrounding area.

The industry representative informed that, they have provided ETP to treat the waste water, provided shed for storage of Husk / Husk ash to control fugitive emissions. Also informed that they will carryout water sprinkling to avoid fugitive emissions and meet the AAQ monitoring Standards and will not store any husk / ash openly.

After detailed discussions, the Committee recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Six Months with the certain directions to comply with.

11. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Six Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly
4. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
5. The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.
6. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
7. The industry shall lay metal roads / CC roads within the premises within 3 months.
8. The industry shall dispose the boiler ash to brick manufacturing industries.

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9. The industry shall maintain good housekeeping.
10. The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.
12. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Six Months.
13. **WHEREAS**, these directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
14. **WHEREAS**, you are hereby directed to note that, should you misuse these orders to operate the unit violating any of the directions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the Court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

To
M/s. Sri Venkataramana Parboiled Modern Rice Mill,
Sy.No.230/1A & 230/2,
Komarabanda (V), Kodad (M),
Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

B. V. Girish

Senior Environmental Engineer (FAC)

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Annexure - XII A

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT
(AMBIENT AIR)

Sample Nos. 2021 – 06400

- 1) Name & Address of the Industry : AAQM Carried on top of the Residential Building
(Complainants) Plot No. 179, KLR Avenue.
- 2) Date of Sampling : 14/06/2021
- 3) Sample Received on : 16/06/2021
- 4) Report issued on : 19/06/2021
- 5) Sample Collected by : AES, ZL-R.C.Puram

S. No.	Sampling Location	Results		
		RSPM µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
1)	AAQ Monitoring carried on top of the Residential Building (Complainants) Plot No. 179, KLR Avenue.	66	4	20
Ambient Air Quality Standards as per CFO		100	80	80

Observations of Sampling Incharge:

- 1) Ambient Air Quality Monitoring was carried out in Down wind direction.
- 2) The Dominant wind speed is low.

SENIOR ENVIRONMENTAL SCIENTIST



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Annexure-XII B

TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL LABORATORY: R.C.PURAM
25-35/11, Tulasi Reddy Complex, R.C.Puram, Sangareddy District.

ANALYSIS REPORT

Sample Nos. 2021 – 06619

- 1) Sample Description : Borewell water sample collected from KLR Avenue Colony, Komarabanda (V), Kodad (M), Suryapet District.
- 2) Sample Source : Water sample collected from Bore well in the KLR Avenue Colony, near Venkateswara Swamy Temple, Komarabanda (V), Kodad (M), Suryapet District.
- 3) Sample Collected on : 25/06/2021
- 4) Sample Received on : 26/06/2021
- 5) Report issued on : 02/07/2021
- 6) Sample Collected by : EE & AES-I, RO-Nalgonda

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				06619	
1	pH		4500-H ⁺ -B	6.62	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1392	-
3	Total Suspended Solids (TSS)	mg/l.	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/l.	2540-C	838	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220-B	10	-
6	Total Alkalinity as CaCO ₃	mg/l.	2320-B	290	600
7	Total Hardness as CaCO ₃	mg/l.	2340-C	430	600
8	Calcium as Ca ²⁺	mg/l.	3500-Ca-B	76	200
9	Magnesium as Mg ²⁺	mg/l.	3500-Mg-B	58	100
10	Chlorides as Cl ⁻	mg/l.	4500-Cl-B	236	1000
11	Sulphates as SO ₄ ²⁻	mg/l.	4500-SO ₄ ²⁻	23	400
12	Nitrates as NO ₃ ⁻	mg/l.	4500-B-NO ₃ -B	9	45
13	Sodium	mg/l.	3500-Na-B	60	-
14	Potassium	mg/l.	3500-K-B	4	-
15	Fluoride as F ⁻	mg/l.	4500-F-C	1.19	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	22.95	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.25	-
18	Cadmium	mg/l.	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/l.	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/l.	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/l.	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/l.	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/l.	3111B & 3500 as Zn	BDL	15
24	Iron	mg/l.	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/l.	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

*Standard Methods for the examination of water & waste water APHA – 23rd edition.

Note:

- 1) Results are related to samples as received.
- 2) All Values are expressed in mg/L except pH.

BDL – Below Detectable Limit.

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